

FROM NO. 4.
(See Rule 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. original Application No. 67/06
2. Misc Petition No. _____
3. Contempt Petition No. _____
4. Review Application No. _____

Applicant(S) A. C. Singha Roy

Respondents C. O. T. Tomy

Advocate for the Applicant(S)... S. C. Bhattacharyya, A. Sayeed, R. Dhar
Mr. M. Das.

Advocate for the Respondant(S)... Railway Counsel...

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- deposit. P. BB No. <u>ABG 320578</u> Dated.../0-3-06	<u>16.03.2006</u>	Heard learned counsel for the parties. The application is disposed of in terms of the order passed in separate sheets. No order as to costs.

[Signature]
Vice-Chairman

Steps taken with
envelops.

seen
cc
16/3

[Signature]

20.3.06
Copy of the Judgment
has been sent to the
Office for issuing the notice
to the applicant as well
as to the Rely, stand
counsel for the respsd.
[Signature]

✓

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI**

.....
67 OF 2006

O.A. No.

16.03.2006

DATE OF DECISION

Sri Nikhil Ch. Singha Roy **Applicant/s**

Mr. S.C. Biswas, Mr. A. Sayed, Mr. R. Dhar and Ms. M. Das. **Advocate for the
Applicant/s.**

Versus -

Union of India & Others **Respondent/s**

Dr. J.L. Sarkar, Railway Standing Counsel. **Advocate for the
Respondents**

CORAM

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN.
THE HON'BLE

1. Whether reporters of local newspapers may be allowed to see the Judgment ?	Yes/No
2. Whether to be referred to the Reporter or not ?	Yes/No
3. Whether to be forwarded for including in the Digest Being complied at Jodhpur Bench ?	Yes/No
4. Whether their Lordships wish to see the fair copy of the Judgment ?	Yes/No


Vice-Chairman(J)

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No. 67 of 2006.

Date of Order: This the 16th day of March 2006.

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman.

Sri Nikhil Ch. Singha Roy,
S/o Lt. Sachi Singha Roy,
Resident of : Pradhan Nagar,
Ashapurna Road,
P.O. Pradhan Nagar
District - Darjeeling (West Bengal).

... Applicant.

By Advocates Mr. S.C. Biswas, Mr. A. Sayed, Mr. R. Dhar and Ms. M. Das.

- Versus -

1. The Union of India,
Ministry of Railway, represented by its Chairman,
Railway Board, Rail Bhawan, New Delhi.
2. The Chief General Manager,
N.F. Railway, Maligaon,
Guwahati - 11.
3. The Senior Divisional Mechanical Engineer,
N.F. Railway,
Katihar.
4. The Divisional Mechanical Engineer,
N.F. Railway,
New Jalpaiguri.

... Respondents.

By Advocate Dr. J.L. Sarkar, Railway Standing Counsel.

.....

✓

ORDER (ORAL)K.V. SACHIDANANDAN, (V.C.)

The applicant entered the service under the N.F. Railway in the year 1963 and while the applicant was working as MCM(APO), his services were removed vide Order No. M/BG/EA/NJP/2004 (NCSR) dated 26.05.2005, which according to him was without giving reasonable opportunity just before 5 days of retirement. The applicant has filed an appeal dated 28.06.2005 (Annexure - IX) before the Competent Authority, which is yet to be replied or considered. Aggrieved by the said inaction, the applicant has filed this application seeking the following reliefs: -

"In the premises aforesaid it is therefore respectfully prayed Your Lordships may be pleased to admit this application, call for the records, issue Rule calling upon the Respondents to show cause as to why the impugned order No. M/BG/EA/NJP/2004 (NCSR) dated 26.05.2005 should not be set aside and quashed and as to why direction shall not be, directing the Respondent till regularise the period of absent from 24.6.04 to 14.9.04 for the purpose of pension and other retirement benefit and also direct the Respondent to release the gratuity, provisional pension, GPF and other service benefit and upon cause or causes being shown make the Rule absolute and/or pass such other order or orders as your Lordships may deem fit and proper

- AND -

Pending disposal of the application Your Lordships may be pleased to direct the respondent to pay G.P.F./G.I.S. amount to the applicant which has been deducted from his salary."

2. I have heard Ms. M. Das, learned counsel for the applicant and Dr. J.L. Sarkar, learned standing counsel for the Railways.

3. Counsel for the applicant submits that the applicant will be satisfied if a direction is given to the Appellate Authority to consider and dispose of the appeal dated 28.06.2005 within a time frame. Counsel for the respondents also submits that it will meet ends of justice.

4. Recording the said submissions of the learned counsel for the parties, I am of the view that such recourse will grant some relief to the applicant. Therefore, this Tribunal directs the Appellate Authority, the Respondent No. 3 to consider and dispose of the said appeal dated 28.06.2005 within a period of three months from the date of receipt of this order. I also direct the respondents to give personal hearing to the applicant, if so opted by the applicant and pass a speaking order.

The O.A. is disposed of at the admission stage itself. In the circumstances, no order as to costs.

Counsel for the applicant will produce copy of the O.A., ^{available} copy of this order and any other documents within ten days from today.



(K. V. SACHIDANANDAN)
VICE CHAIRMAN

/mb/

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

Original Application No.

67/06

N. C. Singha Roy

1. a) Name of the Applican~~ts~~ N. C. Singha Roy
b) Respondants:-Union of India & Ors.
c) No. of Applicant(S):-
2. Is the application in the proper form:- Yes / No.
3. Whether name & description and address of the all the papers been furnished in cause title :- Yes / No.
4. Has the application been duly signed and verified :- Yes / No.
5. Have the copies duly signed :- Yes / No.
6. Have sufficient number of copies of the application been filed :Yes/No.
7. Whether all the annexure parts are impleaded :- Yes/No.
8. Whether English translation of documents in the Language:- Yes/No.
9. Has the application is in time :- Yes/ No.
10. Has the Vokatlatnama/Memo of appearance /Authorisation is filed:Yes/No.
11. Is the application by IPO/BD/for Rs.50/- 266320598
12. Has the application is maintainable : Yes / No.
13. Has the Impugned order original duly attested been filed:- Yes/ No.
14. Has the legible copies of the annexurea duly attested filed:Yes/ No.
15. Has the Index of the documents been filed all available :-Yes/No.
16. Has the required number of enveloped bearing full address of the respondents been filed:- Yes/ No.
17. Has the declaration as required by item 17 of the form:Yes / No.
18. Whether the relief sough for arises out of the Single: Yes/ No.
19. Whether interim relief is prayed for :- Yes/ No.
20. Is case of Condonation of delay is filed is it Supported :-Yes/No.
21. Whether this Case can be heard by Single Bench/Division Bench:
22. Any other pointd :-
23. Result of the Scrutiny with initial of the Scrutiny Clerk:
The application is in order.

16.3.06
THE DEPUTY REGISTRAR

SECTION OFFICER(J)

16/3/06
N.C.T.

केन्द्रीय प्रशासनिक अधिकार अधिकारी
Central Administrative Tribunal

13 MAR 2007

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH, GUWAHATI

(An application under section 19 of the Central
Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 67/06

BETWEEN

Sri. Nikhil Ch. Singha Roy

APPLICANT

-VERSUS-

The Union of India & Others.

RESPONDENTS.

LIST OF DATES AND SYNOPSIS:

<u>Annexure-I.</u>	Memorandum along with article of charges dated 20.09.2004.
<u>ANNEXURE-II.</u>	Letter dated 26.8.2004.
<u>ANNEXURE-III</u>	Letter dated 13.9.2004.
<u>ANNEXURE-IV</u>	Medical Certificate dated
<u>ANNEXURE-V</u>	Reply of the applicant dtd.10.11.04
<u>ANNEXURE-VI</u>	Letter dated 23.12.04
<u>ANNEXURE-VII</u>	Letter dated 18.2.04.
<u>ANNEXURE-VIII</u>	Impugned dated 26.5.05
<u>ANNEXURE-IX</u>	Copy of the appeal dtd.28.6.05
<u>ANNEXURE-X</u>	Remainder Letter dated 5.11.05
<u>ANNEXURE-XI</u>	Advocate's Notice Letter dtd.

SYNOPSIS:

That the applicant is a heart patient and from 24.6.04 to 14.9.04 he was in series condition and was treated under a Doctor. So he to be treated as on duty from said period because the applicant reported to the authority of C & W/SGEG for the sick and fit certificate from doctor on 26.08.04 so the period mentioned above does not arise as an unauthorise absent as alleged by Respondent No. 4. Without giving any reasonable opportunity, the applicant was removed from the service vide order No.M/BG/EA/NJP/2004 (NCSR) dated 26.5.05 Annexure-VIII) just before the five days of his retirement by the Respondent No. 3 with an ill motive.

Thereafter on 28.6.05 the applicant preferred an appeal before the appellate authority (Respondent No. 3) but more than six month has elapsed but no action whatsoever has taken by the said Respondent. So the applicant file this case before this Hon'ble Court for the ends of justice.

Filed by

A. Sayed.

Advocate 10/3/06.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI BENCH, GUWAHATI.

(An application under section 19 of the Central
Administrative Tribunal Act, 1985)

ORIGINAL APPLICATION NO. 67/106

BETWEEN

Sri. Nikhil Ch. Singha Roy
S/O. Lt. Sachi Singha Roy
Resident of : Pradhan Nagar,
Ashapurna Road,
P.O. Pradhan Nagar,
District-Darjeeling (West Bengal).

..... APPLICANT

-AND-

1. The Union of India, Ministry of Railway, ^{represented by its chairman, Rly Board,} Rail Bhawan, New Delhi.
2. The Chief General Manager N.F. Railway, Maligaon, Guwahati-11.
3. The Senior Divisional Mechanical Engineer, N.F. Railway, Katihar.
4. The Divisional Mechanical Engineer, N.F. Railway, New Jalpaiguri.

..... RESPONDENTS.

W. Singh

6
Filed by the petitioner
through
Advocate
P. B. Sanyal : 10-3-06.

DETAILS OF THE APPLICATION**PARTICULARS OF THE ORDER AGAINST WHICH THE
APPLICATION IS MADE:**

The application is presented against Memorandum No.M/BG/EA/NJP/2004 (NCR) (Annexure-I) dtd.20.09.04 issued by the Respondent No.4 (Divisional Mechanical Engineer, Administration) N.F.Railway, New Jalpaiguri and impugned removal order No. M/BG/EA/NJP/2004 (NCSR) (Annexure-VIII) dated 26.05.2005 issued by the Respondent No.3.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION :

The applicant further declares that the subject of the application is within the limitation prescribed under section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

Facts of the case in brief are given below :

4.1) That the applicant is a citizen of India and a permanent resident of the above mentioned locality and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India and the laws framed there under.

N. Gajra

4.2) That the applicant on 19.5.1963 entered the service under N.F. Railway 1963 entered the service under N.F.Railway as G-IV (Khalasi). The applicant from the date initial appointment has been discharging his duty with the satisfaction of the Superior Authority and regarding his sincerity, dedication and devotion towards performance of his official duty here never came under question.

It may be pertinent to mentioned here that due to heavy work load and strainous work scheduled the applicant slowly develop ailment and consequently develop heart disease.

4.3) That the applicant's integrity with regard to discharge his official duties, his ACRs/Drocisser were upto the mark and there was no adverse remark whatsoever in this long span of service career. During the course of his service period was adjudged with 3 times promotional). His efficiency did not come own his way with regard to above promotion and as a discipline employee, the applicant was discharge his official duties to the outmost satisfaction of all concerned. He was never been found of dereliction of duties.

4.4) That the applicant ^{was} surprised to note on receipt of the memorandum vide issued vide No.M/EA/NJP/2004/(NCR) dated 20.9.2004 issued by the Divisional Mechanical Engineer N.F.Railway, New Jalpaiguri. By the said memorandum it was informed to the applicant that the President of Railway Board proposed to hold ~~an~~ the enquiry against the applicant under Rule 9 of Railway servant (D & A)

Rule 1968 against the ~~imputation~~ of misconduct or misbehaviour. The applicant was also supplied with Article of charges along with list of documents to be relied on during the course of enquiry.

The Article of charge was "that the said Sri Nichil Ch.Singh Roy while functioning as MCM (APO) /SGUJ) during the period was found unauthorized absent from duty w.e.f. 24.06.04 to 14.09.2004.

Copy of the memorandum along with article of charges dated 20.09.2004 refer to above is annexed herewith and marked as **ANNEXURE-I.**

4.5) That the applicant was served with a letter vide No.LEAVE/C&W/SGUJ/04 dated 26.08.2004 by which the Sr. Section Engineer/In-charge C & W Siliguri N.F.Railway addressed to Divisional Mechanical Engineer (DME) N.F. Railway New Jalpaiguri informed that the applicant was absenting unauthorisely without any intimation from 24.06.2004 to 14.09.2004. The applicant appeared before the concerned authority with one periodical medical certificate (PMC) of Siliguri. The case of the applicant was referred to Divisional Mechanical Engineer, N.F.Railway, New Jalpaiguri, for disposal and allowing him to resume his duty.

A copy of the letter dated 26.08.04 is annexed herewith and marked as **ANNEXURE-II.**

4.6) That the Sr.Section Engineer/In-charge (C & W) Siliguri N.F.Railway issued a letter vide

W. Singh

LEAVE/C&W/Divisional Mechanical Engineer (DME) N.F.Railway, New Jalpaiguri informed the letter that as per instruction the applicant directed to Sr.DMO/SGUJ for obtaining DFC by letter dated 11.9.04. The DFC dated 11.9.04 issued by the Sr. DMO/SGUJ was obtained by which it was directed to allow the applicant to resume his duties.

A copy of the letter dated 13.9.04 is annexed herewith and marked as **ANNEXURE-III.**

4.7) That the applicant begs to state that he has been referred to Sr.DMO/SGUJ for obtaining DFC. The applicant was explained and thereafter the concerned authority were directed to allow the applicant for resume his duties. On being found him medically fit after long ailment.

4.8) That the applicant begs to state that the applicant with regard to his ailment has time and again informed the concerned authorities, even by sending his son to apprise the concerned authority. This step was taken by the applicant owing to the facts that this written intimation regarding his sickness was not deliverable acknowledged by Sr. Section Engineer/in-charge (C & W). The applicant while informing the concerned authority from time to time enclosed all the medical certificate for their ready reference and taking necessary action thereof.

Copy of the medical certificate is annexed herewith and marked as **ANNEXURE-IV**.

4.9) That as sated^u earlier paragraph regarding receipt of the Memorandum along with Article of charges dtd. 20.09.2004, which was shocking and surprise, the applicant submitted his written reply to the Divisional Mechanical Engineer (DME) N.F.Railway, New Jalpaiguri against said memorandum. The applicant by his reply stated at length the difficulties faced^u him and his suffering with regard to his heart diseases. It was informed^u the applicant on 24.06.2004, when he was feeling severe chest pain to this local office but the officer in charge i.e. Sr. Section Engineer (C&W) refused to accept the information which was conveyed to him through a messenger. Due to his series^s attack the applicant had to consult the private medical practitioner and was under treatment from 24.06.2004 to 25.08.2004 and thereafter on 26.08.2004 the applicant appeared before the concerned authority with necessary medical certificate to resume his duties. On 26.08.2004 itself PMC was sent to the DMC/NJP by Utter dated 26.8.04. The applicant was allowed to resume his duties from 15.09.2004 on the advised of SSE/1/C & W/SGUJ dated 10.9.2004. The applicant in view of the above categorically denied the article of chares and prayed for regularization of period of absent from 24.06.2004 to 14.09.2004 as on duty.

A copy of the reply of the applicant dated 10.11.04 is annexed and marked as ANNEXURE-V.

4.10) That the Divisional Mechanical Engineer (DME) N.F. Railway New Jalpaiguri by order No. M/BG/ EA/ NJP/2004/ (NCSR) dated 18.11.04 appointed one Sri. S.S. Bardhan, (S.L.I.) NJP as enquiry officer to enquiry against the charges levelled against the applicant.

4.11) That after appointment of the enquiry officer the applicant by letter dated 23.12.04 informed the concerned authority that he has failed to understand as to what ~~are~~ the charges leveled against him. It was further informed that ~~the~~ bare reading of article of charges i.e. Article-I,II,III as well as Annexure I, II, III, IV the applicant failed to understand as there was no specific indication ~~to~~ the charges nor there was imputation of charges. It was obligatory duties of the Respondent authority to make ~~access~~ with charges documents to be relied upon during the course of enquiry. In absent of such documents as well as the specific charges to which a delinquent has been charged with. Here in the instant case it is apparent on the face of records regarding absent of above documents.

A copy of the letter of applicant dated 23.12.04 is annexed herewith and marked as ANNEXURE-VI.

4.12.) That the applicant begs to state that the enquiry officer by letter dated 17.2.05 informed the applicant for furnish his defence counsel but the applicant expressed his inability to submit his defence counsel unless and until he is made handy

with the relevant document as well as specific articles of charges which was issued vide Memorandum dated 20.09.04 (Annexure-I hereto). Inspite of such request the concerned authority as well as the enquiry officer did not paid any heed to the request and deliberately and willfully remained silent over the matter for long time and as such the action of the Respondent Authorities suffers from illegality and thus violates the canons of principles of natural justice.

A copy of the letter dated 18.2.05 made by the applicant is annexed and marked as **ANNEXURE-VII.**

4.13) That the applicant begs to state that towards this request in regards to the supply of documents and specific mentioned of Article of charges did not came forth as a result of which the applicant precluded from referring the name of defence counsel, defence witness, reliance of defence documents etc. This has resulted in series prejudice to the applicant.

4.14) That the applicant begs to state that one ^{fine} ~~time~~ morning the Respondent Authority by order No.M/BG/EA/NJP/2004 (NCSR) dated 26.5.05 removed the applicant from the service w.e.f. 27.05.2005 against the alleged charges of unauthorized absent from duties w.e.f. 24.06.2004 to 14.09.2004.

A copy of the impugned order dated 26.05.2005 is annexed and marked as **ANNEXURE-VIII.**

4.15) That against the impugned order dated 26.05.2005 the applicant preferred an appeal before the Sr. Divisional Mechanical Engineer N.F.Railway Katihar stating interalia the entire facts and circumstances against which the applicant was stopped from attending his duties during the period from 24.6.2004 to 14.9.2004. The applicant has also highlighted different aspect regarding the procedural lapses that has been done by authorities in conducting departmental enquiry.

A copy of the appeal dtd.28.6.05 is annexed and as Annexure-IX

4.16) That appeal dated 28.6.05 was pending before the Respondent No.3 (Appellate Authority) for disposal. Since the Respondent No.3 was silent over the matter the applicant submitted reminder on 5.11.05 for taking necessary action to the appeal by him on 26.5.05 against the removal order dated 26.5.05. Despite filling the remainder the appellate authority is silent till date in disposing the appeal. It is the general principles of law preferring of appeal against the order of major punishment is statutory right and it is bound on the authority to take necessary step to disposed of such appeal preferably within a period of 6 month but more than 6 months has elapsed but no action whatsoever has been taken by the said Respondent, the reason best know to him.

A copy of the remainder letter dated 5.11.05 is annexed and marked as ANNEXURE-X.

4.17) That failing generate any response in regards to disposal of the appeal ~~disposal of the appeal~~ dated 28.6.05 the applicant despatched an Advocate notice before Respondent Authority to take necessary action in considering reinstate^{of} the applicant in service for the purpose of pension and other ~~retired~~ benefit. The Advocate's notice has also failed to evoke any response and a result of which the applicant is suffering immensely without any fault on his part.

A copy of the said Advocate Notice dated 9-2-06 is annexed herewith and marked as ANNEXURE-XI

4.18) That the Respondent Authority due to some previous grudge the entire ~~disposal~~ was ~~settled~~ up by the Respondent No.3 & 4. The information supplied by the applicant through messenger regarding his sickness was not ~~accepted~~ which the applicant came to know on 26.8.2004. Prior to that the applicant was of the bonafide believe that information regarding his sickness has been conveyed to the authoritie. But the facts remains, is that though the authorities got the information regarding his sickness but ~~some~~ was ~~official~~ not ~~accepted~~ for the personal grudge.

4.19) That the Applicant demanded justice and the same has been denied to him.

4.20) That this application has been filed bonafide to secure the ends of justice.

5) GROUNDS FOR RELIEF WITH LEGAL PROVISION:

1. For that the disciplinary Authority has failed to applied its mind and mechanically passed the impugned removal order dated 26.5.2005 as such same is liable to be set aside and quashed.
2. For that the enquiry officer was duty bound as per DAR 1968 to advised the delinquent to appear before him with a period of 10 days from the date appointment as enquiry officer. The enquiry officer (EO) also required to allow the delinquent, the copies of the documents and submission of defence counsel within a period of 30 days and thereafter on making documents available to the delinquent fixed the date for the enquiry proceeding. The Enquiry Officer has failed to act in accordance with the rule. Thus the entire proceeding has been ~~vitiates~~ and thus enquiry report if any and the impugned order is liable to be struck down.
3. For that there can not be a ex-party decision when the delinquent or changed official has co-operated with the enquiry and thereby submitted his defence statement to the memorandum as well as sought for documents/Annexures to be relied upon by the Enquiry Officer during the course of enquiry. But the instance case neither the Enquiry Officer supplied with the documents /Annexures nor he could suggest name for defence counsel as a result the applicant was not in a position to defend his case before

the Enquiry officer. The Enquiry Officer having regards to the facts has conducted enquiry ex-party which has caused series prejudice to the applicant and thus violate the provision of principles of natural justice as well as article 311(2) of the Constitution of India.

4. For that the Enquiry Officer has made gross error both in law as well as in facts in going ahead with the enquiry proceeding ex-parte and as such the impugned order dated can not stand on its footings.
5. For that the Disciplinary Authority ought to have taken cognizance before the passing the impugned order of removal which has been passed 5 day ahead of the applicants retirement from his service on attaining the age of superannuation and as such it is crystal clear that the Respondent Authority were biased and were pre-determined to punish the applicant. According to the impugned order is devoid of merit and liable to be quashed.
6. For that the Disciplinary Authority ought to have been applied its proper mind before passing the impugned order due to the facts date the applicant duly co-operated with the enquiry proceeding by submitting his defence statement request for appoint of defence counsel etc. that being the position the D/A ought to have apprized the applicant was ready to co-operate in the enquiry proceeding and

the ex-parte decision of enquiry officer is uncalled for and thus same is ought to have been rejected ⁱⁿ limine.

7. For that the Disciplinary Authority has made error in law while passing the impugned order removal that Rule 9(9)(B), Rule-9(23) of Railway Discipline and Appeal Rule 1968 very ambiguous that the Disciplinary Authority must informed the delinquent/changed officer about the enquiry proceeding conducted by the Enquiry Officer ex-parte but the instant case noting has been informed which clearly violate the free and fair enquiry and embasized in article 311(2) of the constitution of India and as such the on this court along impugned order is liable to be set aside and quashed.
8. For that the Disciplinary Authority ought not to have passed such harass penalty of removal only 5 days ahead of the applicant's retirement of attaining the age of superannuation that clearly indicate malafide intention and arbitrariness respondent authority to deny the applicant of his pension and other survive benefit and as such the impugned order liable to be strucked down on being devoied of merit.
9. For that the appellate authority has also shown its also its displeasure to the applicant in not disposing of the appeal filed by him on the ground of procedural lapses and principles of natural justice.

10. For that the impugned order dated 26.5.05 ~~ex facie~~ illegal and thus liable to be set aside and quashed.
11. For that, the action of the Respondents is not maintainable in the eye of law.

The Applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of the instant application.

6. Details of Remedies Exhausted:

That there is no alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under section 19 of the Administrative Tribunal Act, 1985.

7. Matters not previously filed for pending in any other court:

That the Applicant further declares that he has not filed any application, with petition or suit in respect of the subject matter of the instant application before any other court, authority, nor any such application, writ petition or suit is pending before any of them.

8. Relief sought for:

in the premises aforesaid it is therefore prayed Your Lordships may be pleased to admit this application, call for the records,

issue Rule calling upon the Respondents to show cause as to why the impugned order No.M/BG/EA/NJP/2004 (NCSR) dated 26.5.05 should not be set aside and quashed and as to why direction shall not be, directing the Respondent till regularize the period of absent from 24.6.04 to 14.9.04 for the purpose of pension and other retirement benefit and also direct the Respondent to release the gratuity, provisional pension, GPF, and other service benefit and upon cause or causes being shown make the Rule absolute and/or pass such other order or orders as your Lordships may deem fit and proper.

-AND-

Pending disposal of the application Your Lordships may be pleased to direct the respondent to pay G.P.F./G.I.S. amount to the applicant which has been deducted from his salary.

And for this act of kindness the petitioner as in duty bound shall ever pray.

W. Singh

VERIFICATION

I, Sri. Nikhil Ch.Singha Roy, S/O. Lt.Sachi Singha Roy, Resident of : Pradhan Nagar, Ashapurna Road, P.O. Pradhan Nagar, District-Darjeeling (West Bengal).in the District of Kokrajhar (Assam) do hereby solemnly verify that the statements made in Paragraph Nos. 41, to 49, 410, 413, 418, are true to my knowledge, those made in Paragraphs Nos. 44, 45, 46, 48, 49, 411, 412, 419, are being matters of records which are true to my information derived there from which I believe to be true and those made in paragraph- are true to my legal advice and rests are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this affidavit on this 10th day of March, 2006 at Guwahati.

Identified by

Advocate's Clerk.

Nikhil Ch Singha Roy

D E P O N E N T



Annexure I Annexure NO-I
Northeast Frontier Railway

Standard Form No: 5

Standard Form of Charge Sheet
Rule 9 of the Railway Servant.
(Discipline and Appeal Rules, 1968)

No: M/BG/EA/NJP/2004 (NCR)

Dated: 20/09/2004.

Divisional Mechanical Engineer (Name of the Railway Administration)

Place of Issue: New Jalpaiguri

Dated: 20/09/2004.

MEMORANDUM

The President / Railway Board / Undersigned propose (s) to hold an enquiry against Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ under Rule 9 of the imputations of misconduct or misbehavior in respect of which the enquiry is proposed to be held is set out in the enclosed a statement or articles of charges (Annexure - II). A statement of the imputations of misconducts or misbehavior in support of each article of charges is enclosed (Annexure - II). A list of documents by which and a list of witnesses by whom, the articles of charges are proposed to be sustained are also enclosed (Annexure - III & IV). Further copies of the documents mentioned in the list of documents as per Annexure - III are enclosed.

2. Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is hereby informed that he so desires he can inspect and take extracts from the documents mentioned in the enclosed list of documents (Annexure - III) at any time during the office hrs. within 10 (Ten) days receipt of this Memorandum.

3. Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is further informed that he may, if he so desires, take assistance of another Railway Servant and of Railway Trade Union (Who) satisfies the requirement of Rule 9 (13) of the Railway Servant (Discipline and Appeal) Rules, 1968 and Note - 1 and or 2 there under as the case may be for inspecting the documents and assisting him in representing enquiry his case before the Inquiry Authority in the event of an oral inquiry being held. For this purpose he should nominate one or more person order of preference. Before nominating the assisting Railway Servant(s) or Railway Trade Union Official(s) Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ should obtain an understanding from the nominee(s) that he/they/is/are willing to assist him during the Disciplinary proceedings. The undertaking should also contain particular cases(s) if any, in which the nominee(s) had already undertaken to assist and the undertaking, were furnished to the undersigned along with the nomination.

4. Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is hereby directed to submit to the undersigned a written statement of his defense within 10 (Ten) days of receipt of this Memorandum, if he dose not require to inspect any documents for the preparation of his defense and within 10 (Ten) days after completion of inspection of documents, if he desires to inspect documents and also (a) to state whether he wishes to be heard in person and (b) to furnish the name and address of the witnesses if any whom he wishes to call in support of his defense.

5. Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is informed that an enquiry will be held only in respect of those articles of charges as are not admitted. He should, therefore, specially admit or deny each article of charges.

ad on 01-11-01
NCS/SP/Ref

77
certified to be
True copy.

[Signature]
Adv.

6. Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is further informed that if he does not submit his written statement of defense within the period specified in Para - 2 or does not appear before the Enquiry Authority or otherwise fails or refused to comply with the provision of Rule 9 of the Railway Servant (Discipline and Appeal) Rule, 1968 or the order / directions issued in pursuance of the said Rule, the Enquiry Authority may hold the inquiry ex-parte.

7. The attention of Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is invited to Rule 20 of the Railway Service (Conduct) Rules, 1968, under which no Railway Servant shall bring or attempt to bring Political or other influence to bear upon any superior Authority to further his interest in respect of matters pertaining to his service under the Government. If any representation is received on his behalf from another person in respect of any matter dealt within these proceedings, it will be presumed that Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ is aware of such a representation and that it has been made at his instance and action will be taken against him for violation of Rule 20 of the Railway Service (Conduct) Rules, 1968.

8. The receipt of this Memorandum may be acknowledged.

Enclosures:

1. SSE (IC)/C&W/SGUJ's letter No: Leave/C&W/SGUJ/2004.
Dated: 26/08/2004.
2. SSE (IC)/C&W/SGUJ's letter No: Leave/C&W/SGUJ/2004.
Dated: 13/09/2004.

(Signature)

Bimal Topno (DME/NJP)
Name and Designation of the
Competent Authority

Copy to:

1. Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ under SSE (IC)/C&W/SGUJ.
2. DRM (M)/KIR
3. DRM (P)/KIR for kind information please.
4. APO/NJP for information please.
5. SSE (IC)/C&W/SGUJ for information please.

Bm cf
DME/NJP

Annexure to Statement Form No: 5 Memorandum of Charge Sheet under Rule 9
of the RS (D&A) Rules, 1968.

29

ANNEXURE - I

Statement of article of charges framed against Shri Nikhil Chandra Singha Roy while functioning as MCM (APO)/SGUJ (Name and Designation of the Railway Servant).

Article - I

That the said Shri Nikhil Chandra Singha Roy while functioning as MCM (APO)/SGUJ during the period _____ (here enter definite and distinct article of charges).

Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ was found unauthorized absent from duty w.e.f 24/06/2004 to 14/09/2004.

By this act, in remaining unauthorized absent from duty has shown gross negligence of duty which is unbecoming of a Government servant and tantamount misconduct of contravened of Service Conduct Rules, 3.1 (ii) and (iii) of 1966.

DME/NJP

Article - II

That during the aforesaid period and while functioning in the aforesaid office the said Shri Nikhil Chandra Singha Roy (here enter definite and distinct article of charges).

- Nil -

DME/NJP

Article - III

That during the aforesaid period and while functioning in the aforesaid office the said Shri Nikhil Chandra Singha Roy (here enter definite and distinct article of charges).

- Nil -

DME/NJP

Statement of imputation of misconduct or misbehavior in support of the Article of charges framed against Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ (Name and Designation of the Railway Servant).

Article - I

That the said Shri Nikhil Chandra Singha Roy while functioning as MCM (APO)/SGUJ during the period _____ (here enter definite and distinct article of charges).

Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ was found unauthorized absent from duty w.e.f 24/06/2004 to 14/09/2004.

By this act, in remaining unauthorized absent from duty has shown gross negligence of duty which is unbecoming of a Government servant and tantamount misconduct of contravened of Service Conduct Rules, 3.1 (ii) and (iii) of 1968.


DME/NJP

Article - II

That during the aforesaid period and while functioning in the aforesaid office the said Shri Nikhil Chandra Singha Roy (here enter definite and distinct article of charges).

- Nil -


DME/NJP

Article - III

That during the aforesaid period and while functioning in the aforesaid office the said Shri Nikhil Chandra Singha Roy (here enter definite and distinct article of charges).

- Nil -


DME/NJP

ANNEXURE - III

List of documents by which the Article of Charges framed against Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ (Name and Designation of the Railway Servant) are proposed to be sustained.

Enclosures:

1. SSE (IC)/C&W/SGUJ's letter No: Leave/C&W/SGUJ/2004.
Dated: 26/03/2004.
2. SSE (IC)/C&W/SGUJ's letter No: Leave/C&W/SGUJ/2004.
Dated: 13/09/2004.

D. Banerjee
DME/NJP

ANNEXURE - IV

List of the witnesses by whom the Article of charges framed against Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ (Name and Designation of the Railway Servant) are proposed to be sustained.

-SSE (IC)/C&W/SGUJ-

D. Banerjee
DME/NJP

10817

Annexure-II

(Type Copy)

N.F.Railway
No.Leave/C&W/SGW/04
From:SSE/IC/C&W/SGUI
N.F. Rly.

N.F.-G.40A
Dated: 26.8.2004
To DME/NJP
N.F.Rly.

Sub: Shri Nikhil Ch.Singha Roy, mcm, (APO)
Ref: Under SSE/C & W/SGUJ

The above named staff has been absenting unauthorisely without any intimation to this office from 24.6.2004 to 25.8.2004. Prior to this long absent, he also was in habit of absent without intimation for 2/3 occasion against periodically regarding his absence.

Suddenly he appeared before MC with one PMC of Siliguri along with one statement on 26.8.2005 whereas Rly./Health unit is nearer to his residence, in view of resume duty.

So his case is hereby sent for your disposal along with his statement & PMC. He will be allowed for duty after receiving your permission.

DA

(1) Statement dated 26.8.04
(2) PMC (issued from
Pradhan Nagar(Siliguri)
Date 25.8.2004

Sd/-illegible
Date..... /04
Sr. Section Engineer/In-charge (C & W)
Siliguri Jn. N.F.Railway

*certified to be
True copy.*

*h-
adv.*

Annexure-III

(Type Copy)

N.F.Railway

N.F.-G.40A
RB-GL-19

No. Leave/C&W/SGW/04

Dated: 13.9.2004

From: SSE/IC/C&W/SGUI
N.F. Rly.

To DME/NJP
N.F.Rly.

Sub: Shri Nikhil Ch.Singha Roy, mcm, (APO)/SG

Ref: Your L/No.M/BG/EA/NJP/04 (NCR) dt.13.9.04

Reference to the above that as per your instruction, he was directed to Sr.DMO/SGUJ for obtaining DFC through this office L/No.SICK/C & W/SGUJ/04 dt.11.9.2004.

Subsequently, after obtaining DFC/No. dt.11.9.04 (Issued by Sr.DMP/SGUJ, he is hereby directed to you for necessary permission to resume duty.

In this connection. The above DFC/.... along with PMC(Self sickness, issued by the Dr.Anand Sharma/Siliguri, Pradhannagar) are also enclosed herewith for your disposal pleased.

D.A. (i) DFC/47
(ii) Self PMC dt.25.8.2004

Sd/-illegible
Sr. Section Engineer/In-charge (C & W)
Siliguri Jn. N.F.Railway

N.C.

.....
Shiri Nikhil Ch.Sigha Roy, mcm(APO) Sil
Is attested

Sd/-illegible
Sr. Section Engineer/In-charge (C & W)
Siliguri Jn. N.F.Railway

certified to be

True copy.

A. J.
Adv.

Medical Certificate

This is to certify that Mr/Mrs. Nichil Ch Singha Roy is/was under my treatment for Ch Angina Pectoris.

from 24. 6. 2004 to 25. 8. 2004

He/She is/was advised rest from 24. 6. 2004 to 25. 8. 2004

He/She is fit to resume duty from 26. 8. 2004

Signature Nichil Ch Singha Roy Ag/9
 Date 25. 8. 2004 D. Arpan D. Chettri
 M.B.B.S, M.D, FCSEPI, MASH, LEED

Ex-Army Medical Corps

Regd No. 83007 ANAND MEDICO CLINIC
 Anand Medico Clinic, Pradhan Nagar, Srinagar 780003

25/8/04. ✓

certified to be

True copy.

K. S. D.

Adm.

To,
The DME/N.F.Rly./NJP

Sir,

Sub : Memorandum

Ref : Your No. M/BG/EA/NJP/2004 (NCR), Dated 20.9.2004.

In reply to your ;memorandum, I beg most respectfully to state the followings for your favourable consideration please.

That Sir I am a heart patient and suffering from a long time, at times it comes to me in such a position that I could not get time to call a doctor even what to speak of giving information to the honorable local officer in-charge. I attended velore, Perambur Rly Hospital, for my better treatment and Rly medical authority also advised me to go to perambur Rly Hospital for my better treatment. Here on 24.06.2004 while I feel pain in chest I promptly tried to give information to my officer in-charge thro a messenger, but it was not accepted by the local office and I have been compelled to get help of a private medical practioner and it was continued upto 25.08.2004 and I reported to my officer in-charge on 26.08.2004 by producing private medical certificate supporting the fact and prayed for my joining on duty.

That Sir, on 26.08.2004, the PMC was sent to the DME/NJP by SSE/I/C/C&W/SGUJ vide his letter of even no. dated 26.08.2004. There after on 10.09.2004 DME/NJP advised SSE/I/C/C&W/SGUJ to direct me for obtain DFC. Accordingly DFC was issued by Sr. DMO/SGUJ and I was allowed to resume duty on 15.09.2004.

That Sir, I was sick from 24.06.2004 to 25.08.2004 and in support of the fact the sick and fit certificate have already been submitted and therefore I was not will fully absenting from my duty and I deny the charge of unauthorised absent.

That Sir, from 26.08.2004 to 14.09.2004 to be treated as on duty, because I reported to the officer of C&W/SGUJ producing sick and fit certificate from private Doctor on 26.08.2004. So, the period from 26.08.2004 to 14.09.2004 dose not arise as unauthorised absent.

That Sir under the above circumstances, I pray to your honour to exonerate me from the charges and for which act of your kindness I shall remain grateful to you, More over I am at the verge of retirement and the date of retirement is knocking at the door.

With highest of regard..

Yours faithfully,

Abhilash S. J. Reg

MCM / APO

certified to be under SSE/C&W

True copy.

K. J.

b2v.

Dated : Siliguri
10-11-2004

TO
The Divisional Mechanical Engineer,
N.F.Rly. New-Jalpaiguri.

(Through proper channel)

Sir,

Sub:- Appointment of Enquiry Officer/Board of
Enquiry.

Ref :- Your No. M/EG/RA/NJP/2004 (NCSR) dt. 18.11.2004.

In reply to your memorandum no quoted above, I beg most
respectfully to state the followings :-

That it is not fully understood, what is the charges
framed against me as stated in para-II or your aforesaid
memorandum and that the specific charges are not mentioned
there nor any past references.

That the charges/order which I am alleged to have violated
were never brought to my notice in terms of GM(P)/MIGS letter
No. E/172/1 dt. 5-3-1963.

That this representation may not kindly be construed as my
reply to the alleged unknown charges, as without knowing the basis
on which the charges have been levelled, I shall not be able to
understand as to howfar I am responsible.

That on hearing from you on the points raised above, the
name of the defence council and his consent shall be furnished
accordingly on priority basis and also the names of prosecution
witness, who shall have to be present in the enquiry for cross
examinations on demand.

That I may please be given assistance of a Rly. employee
to help me in examining/question documents viz the details
of report based on which the charges have been framed or
levelled against me. More over an officer from personal
branch to be arranged and include in the board of enquiry,
unless at will be deemed that the natural justice will be
ignored in my case.

With highest of regards,

Yours faithfully,

(K. K. Ch. Sengupta)

Dated 21.11.04

The 23rd Dec., 04.

Certified to be
True copy.



Adv.

To
The DME/N.F. Rly/NJP

Through proper Channel

Sir,

Sub: Appointment of Enquiry Officer/Board of Enquiry

Reply
Ref: My petition dt. 23/12/04 in respect to your letter no. M/BG/EA/NJP/2004 (NCSR) dt. 18.11/2004 acknowledged by your SSE/1/C/C&W/SGUJ on 24/12/04.

Kindly refer to my letter mentioned above and let me know the position of the matter (a true copy of the letter is enclosed) and unless your reply is received it will not be possible for me to furnish the name of defence councilor and that the date of enquiry, as fixed by the enquiry officer vide his letter dt. 17.2.2005 may kindly be deferred and I shall furnish the name of defence councilor only on hearing from you.

Thanking you.

Dt 18-2-2005

Yours faithfully,

Nikhil Chandra Roy

N.C. Singha Roy

MCM/APO/SGUJ

Encl: 1

Copy to:

1. Shri S.S. Bardhan SLI/NJP, The Enquiry Officer for information and necessary action please. He is to inform that unless the DME/NJP's reply is received, it will not be possible for me to furnish the name of D.C. and as such the date of enquiry may please be ~~attend~~ altered
2. The Secretary, N.F. Rly. Masdoor Union/Siliguri Branch and N.F. Rly Mazdoor Union NJP/Branch for information. They are requested to look into the matter and take proper action, so that the natural justice is come to light.

Nikhil Chandra Roy
Encl: 1+1

Dt 18/2/2005

Nikhil Chandra Roy
Sri Nikhil Chandra Singha Roy

MCM/APO/SGUJ

Received 18/2/05

Copy

certified to be

True copy

Hand

22



Regd. Post. with ADD Party Corp.

39

N.F.G - 174 M

Northeast Frontier Railway

Action in respect of imposition of penalties under items (i), (ii) & (iii) of Rule 1707 (1) and items (i) and (ii) of Rule 1707 (2) - RI.

Ref: SR - 9 Under Rule 1716 - RI)

No: M/BG/EA/NJP/2004(NCSR).

Dated: 26/05/2005.

To

Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ.
Under SSE (IC)/C&W/SGUJ

With reference to the Major Memorandum No: M/BG/EA/NJP/2004 (NCSR) dated: 18/11/2004, the undersigned have gone through the DAR enquiry report against Shri N.C.Singha Roy, MCM (APO)/SGUJ under SSE (IC)/C&W/SGUJ, submitted by Shri S.S.Bardhan, S. LI/NJP (Enquiry Officer) of the case, carefully and the following facts have been surfaced:

'The date of enquiry was fixed on 28/02/2005 by EO; Notice of enquiry was received by the delinquent staff on 17/02/2005 under his clear signature.

But Sri N.C. Singha Roy (delinquent) reported sick on 22/02/2005 and subsequently his name was struck off from sick list by Sr. DMO/SGUJ for his non - attendance, though his residence was only 200 mtrs. away from the Health Unit/SGUJ. This clearly indicates that Sri Roy is evading the DAR enquiry deliberately and still continuing unauthorized absence from duty.

Further it is added that Enquiry Officer had fixed next date of DAR enquiry on 16/05/2005 and Notice for the same was sent through special messenger Shri ~~Deva Prasad~~ Rayamajhi, Tech. Gr.I/SGUJ under SSE (IC)/C&W/SGUJ, in the residence of Shri Singh Roy and also through postal Dak. But he refused to receive the notice as such.

The Enquiry Officer has left no stone unturned to get appearance of Shri Singha Roy (Delinquent) before enquiry.

However, to complete the DAR enquiry process before retirement of Shri Singha Roy i.e on 31/05/2005, there was no option left except conducting the DAR enquiry EX - PARTE and accordingly EO was advised to proceed with EX - PARTE DAR enquiry, which was completed on 16/05/2005.

The final report was received from Enquiry Officer on 17/05/2005. Wherein the charge leveled against Shri N.C. Singha Roy, MCM (APO)/SGUJ under SSE (IC)/C&W/SGUJ vide Major Memorandum No: M/BG/EA/2004 (NCSR) dated: 18/11/2004 for his unauthorized absence from duty w.e.f 24/06/2004 to 14/09/2004 has been proved all together.

In view of the above, to meet of the end of justice, the undersigned impose a penalty upon Shri N.C.Singha Roy, MCM (APO)/SGUJ under SSE (IC)/C&W/SGUJ as under:

"Shri Nikhil Chandra Singha Roy, MCM (APO)/SGUJ under SSE (IC)/C&W/SGUJ is hereby removed from service w.e.f 27/05/2005".

Signature : 26/05/05
Name : A.B. Nandi, (DME/NJP)

Signature & Designation of the
Disciplinary Authority

Copy forwarded for kind information and necessary action to:

DRM (P)/KIR, DRM (M)/KIR, APO/NJP & SSE (IC)/C&W/SGUJ

Instruction

An appeal against those orders lies to Sr. DME/KIR next immediate superior to the authority passing the

certified to be
true copy.

[Signature]

To

The Senior Divisional Mechanical Engineer, ✓
N.F.Railway, Katihar.

Through : DME/NJP (Disciplinary Authority)

Subject : Appeal against imposition of penalty by the Disciplinary authority vide No. M/BG/EA/NJP/2004(NCSR) Dated 26.05.2005 in connection with Major Memorandum (SF/5) No. M/BG/EA/NJP/2004(NCSR) Dated 20.09.2004 for revocation of removal order.

Respected Sir,

Respectfully I Sri Nikhil Chandra Sinha Roy, ex MCM(APO)/C&W/SGUJ under SSE(IC)/C&W beg to draw your kind attention and sympathetically consideration please on the above mentioned reference.

That the reply of the memorandum given on 10.11.2004 stating that I was sick and was not absent unauthorisedly and the period was covered by the Railway Duty Fit certificate issued by the DMO/SGUJ vide his DFC No.47 and self RMC dated 25.08.2004. In this connection I beg to invite your attention to the letter from SSE/IC/C&W/SGUJ vide his No. Leave/C&W/SGUJ/04 dated 13.09.2004 addressed to DME/NJP and according to the order of DME/NJP I was allowed to resume my duty. Naturally I was sick and could not attend duty which was intimated to my incharge by sending my son along with PMC due to severe heart troubles but my incharge denied to accept the said PMC. The said absence was not willfully or unauthorisedly and from 24.06.2004 to 25.08.2004 I was under private Doctor's treatment and also from 26.08.2004 to 14.09.2004. I was under the care of SSE/IC/C7W/SGUJ as such 24.06.2004 to 14.09.2004 to treat unauthorised absent is irregular/illegal.

That Sir, the following irregularities have been noticed :

1. That Sir DME/NJP appointed EO vide No. M/BG/EA/NJP/2004(NCSR) dated 18.11.2004 just after 50 days and on other hand Sri S.S. Bardhan, EO of my charged memorandum had fixed inquiry date on 28.02.2005 after 70 days knowing fully that my retirement was due on 31.05.2005, from this it is proved, there was some ill motive and EO was biased upon me as per advice of SSE/IC/C7W/SGUJ.
2. Standard form/printed as prescribed in the DAR are not used instead of above one computerised form issued in which no signature of DA in original copy, when chargesheet was issued against me. Only DA signed in the place of copy endorsed to me, as such the said chargesheet was not in order, defective and wrong as per DAR 1968. Moreover documents are not enclosed along with the said defective chargesheet as per extant DAR rule 1968.
3. It is a matter of astonishing that without giving resonable opportunities and justice (NJP) penalty imposed upon me on defective chargesheet. Further chargesheet issuing authority (DA) DME/NJP Sri Bimal Topno transferred from there before taking final decision in this case and the present DME/NJP Sri A.B. Nandy has decided the case and imposed NIP. This actness is also violation of the DAR 1968.

Contd.....2

certified to be
True copy.


6/2005

On receipt of the letter from EO dated 17.02.2005 I preferred an appeal to DA (DME)/NJP on 18.02.2005 is a self-explanatory may kindly be seen from my SR. I had no confidence upon Sri S.S. Bardhan, Sr. LI/NJP as because Sri Bardhan is a friend of Sri P.K. Sarkar, SSE/IC/C7W/SGUJ. As such I preferred one appeal on 23.12.2004 claiming one personal branch officer to include in the board of enquiry for the natural justice on the case. It is denial of reasonable opportunity of defence which is required to the charged employee under the extant rule and instructions and it is also a gross violation of the rights provided to such employee under article 311(2) of the constitution of India. Further Sri P.K. Sarkar, SSE/IC/C&W/SGUJ was biased upon me due to some internal family matters as such I am victimised on some conspiracy.

4. That Sir, as per DAR, 1968 : EO will advise charged railway employee to meet him within 10 working days after appointment as EO.

5. EO will allow the charged railway employee 30 days time to collect document and to submit his defence and his Defence Counsel. Then EO will fix for the date for enquiry and advise the charged employee.

6. Ex parte enquiry has to be conducted if the charged employee does not submit the statement of defence on time or does not attend the enquiry willfully/deliberately.

7. Request for document will be forward to DA by EO if reasonable, if not reasonable must be informed to charged employee in writing as per DAR-9(15).

8. More chance had not given me to satisfy and to defend myself as such authority denied the reasonable opportunity and thus natural justice is ignored.

9. Charged employee must be informed by DA for appointment of EO enquiry has to conduct ex parte enquiry without charged employee (reference rule 9 (9) (b) Rule 9(23)).

10. Denial the opportunity of making representation on the penalty proposed to be imposed before any order is made.

11. Tagging the previous absent period 24.06.2004 to 24.09.2004 as mentioned in the defective chargesheet base on production evidential document by the charged employee allowed to join duty at present it has no relevancy with the present charges as mentioned in the third para of NIP. In this respect Railway Board's guideline communicated by GM/P/NFR vide no. DAC-587/E/74/01/Pt XVI© dated 08.08.2001 are not followed.

The punishment (NIP) removal from service just before 5 days of normal retirement is adversely affected upon the family and family members in regards to FS payment and Pension etc. after 40 years service in the railway.

12. Sri P.K. Sarkar, SSE/IC/C&W/SGUJ direct me NJP/ROH on 27.09.2004 as temporarily vide his No. E/C&W/SGUJ dated 27.09.2004 due to his personal grudge which was not within his purview without obtaining any order from competent authority. He can't did so. I carried the said

order and joined at NJP. I preferred an appeal on 28.09.2004 and lastly I came back again C&W/SGUJ since then due to constant marking me absent and explanation by the SSE/IC/C&W/SGUJ. I was mentally disturbed and the blood pressure increased and I have been compelled to submit sick report on 22.02.2005 and under the treatment of Sr. DMO/NFR/SGUJ. After a few days Sr. DMO expressed his inability to put me in sick list for more days. Reasons unknown to me and also Sr. DMO advised me to NJP Hospital for indoor admission. But due to communication trouble for my family members I could/accept the said advise and I have tentatively gone under treatment of private practitioner at Siliguri and I was sick till 30.05.2005 and my joining was on the date of my normal retirement. L.M.

13. That during my sickness from 22.02.2005 to till 30.05.2005(A/N) my joining was 31.05.2005 but on the same date a postal registered cover came from DME/NJP which I received with the hope that something favourable order and decision will be there, but alas! It is nothing but a removal order w.e.f. 27.05.2005 on the basis of ex parte decision of EO, as such I did not find the opportunity to join my duty.

Therefore, under the above circumstances, I pleaded not guilty and pray humbly to your honour for the following relief:

- i) Revocation of the removal order and to arrange re-instatement in service and payment of all dues including pension etc. etc.
- ii) Arrangement of sick period salary by regularising into commuted leave considering normal retirement.

With regards,

DA : One Doctor's certificate, Duty fit certificate on 30.05.2005(A/N)

Yours faithfully,

Nikhil Ch Sinha Roy
(NIKHIL CHANDRA SINHA ROY)
Ex MCM/APO(C&W)/SGUJ

Dated, Siliguri
28th June, 2005.

Regd with A/D

301

From :

Sri Nikhil Ch. Singh Roy
Asha Purna Sarani by lane
P.O. – Pradhan Nagar
Siliguri – 734003.

To

The Sr. DME / N.F. Rly / Katihar

Sir,

Sub : Appeal against imposition of Penalty by the D.A. vide no.
M/BG/EA/NJP/2004 (NCSR) Dt. 26/5/2005 etc., etc.

Ref : My appeal dated 28th June 2005 addressed to
Sr. DME/N.F. Rly/KIR

Most respectfully, I beg to invite your kind attention to my appeal mentioned above and request your honour to let me know the present position of the case; since a considerable period has been rolled by after submission of my appeal; neither any reply nor my own contribution have been paid as yet.

The appeal was sent to you by registered post from Pradhan Nagar Post Office, which has been acknowledged by your office on 13/7/2005.

With best regards.

Dated Siliguri
the 5th November 2005

Yours faithfully

Nikhil Ch. Singha Roy
Ex MCM (APO)/C&W/N.F.Rly
Siliguri Junction.

Copy :

1. Forwarded to the General Manager N.F. Rly, Maligaon, Guwahati – 11 along with a copy of appeal submitted to the Sr. DME/N.F. Rly/ KIR, For his information and necessary action please. The appeal is self explanatory.
2. DME/N.F. Rly/ New Jalpaiguri for information and necessary action please.

Nikhil Ch. Singha Roy
Ex MCM/APO/under SSE/C&W
Siliguri Junction.

*certified to be
true copy*

AD

From :

Mr. A. Sayed, M.A., LL.B.
Advocate
Gauhati High Court
Guwahati - 1.

Resident :

Barwari, Happyville
Near ICE Factory
House No. 37
Guwahati - 3
Ph. No : 98640-59565

To,

The Divisional Mechanical Engineer
(Disciplinary Authority)
N. F. Railway
New Jalpaiguri

Dear Sir,

Under instruction of my client Sri Nikhil Ch. Singha Roy MCM/ADD/SGUJ under SSE(LC)/C&W/SGDJ that since the joining my client had been discharging his duty with the satisfaction of all concerned.

That my client is heart patient and from 26-8-04 to 14-9-04, he was in Serious condition and was treated under a doctor. So he to be treated as on duty from 26-8-04 to 14-9-04, because my client reported to the officer of C&W/SGUJ producing sick and fit certificate from private doctor on 26-8-04. So the period from 26-8-04 to 14-9-04 does not arise as an unauthorised absent as alleged by the DME/NJP. Without giving any reasonable opportunities, my client was removed on 26-5-05 from the service just before the 5 days of his retirement by the DMM/NJP with an ill motive.

That inspite of repeated request from my client, you failed to revocation the removal order dtd. 26-5-05 and to arrange re-instatement in service and release of all dues including pension etc.

That due to non-revocation of the said removal order and non-receipt of all dues including pensionary benefit my client is in acute financial hardship.

In this view of above facts and as per instruction of my client I demand to revoke the removal order dtd. 26-5-05 and release all dues including pension etc. of my client immediately. Please note that if you not to do so within 15 days from the date of receipt of this notice, I instruct -- to file suits/case/proper forum for realization dues and in that case you are solely liable for costs, compensation and interest also.

Yours faithfully

A. Sayed, Advocate 4/2/06
Guwahati High Court
Guwahati - 1

*written to be
true copy*

201

SL. No.

42762

DISTRICT:

VAKALATNAMA

IN THE GAUHATI HIGH COURT

[THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA, MIZORAM AND ARUNACHAL PRADESH]



O A NO 67 OF 106

SRI NIKHIL Ch. SINGH ROY APPELLANT
PETITIONER

VERSUS

UNION OF INDIA

RESPONDENT
OPPOSITE-PARTY

Know all men by these presents that the above named Sri. Nikhil Ch. Singh Roy
 do hereby nominate, constitute and appoint Sri/Smti S. C. BISWAS, A. SENGUPTA, R. D. H. A. G.
M. S. M. DAS Advocate and such of the undermentioned Advocates as shall
 accept this Vakalatnama to be my/our true and lawful Advocates to appear and act for me/us in the matter noted above
 and in connection therewith and for that purpose to do all acts whatsoever in that connection including depositing or
 drawing money, filing in or taking out papers, deeds of composition etc. for me/us and on my/our behalf and I/We agree
 to ratify and confirm all acts to be done by the said Advocates as mine/ours for all intents and purposes. In case of non-
 payment of the stipulated fee in full, no Advocate will be bound to appear and act on my/our behalf.

In Witness Whereof I/We hereunto set my/our hand on this 10th Day of March 2006.

N. M. LAHIRI (Sr. Adv.)	K.R. PATHAK (Sr. Adv.)	T.C. KHATRI (Sr. Adv.)	R.P. SHARMA (Sr. Adv.)
B. M. GOSWAMI (Sr. Adv.)	BHUBANESWAR KALITA (I) (Sr. Adv.)	MS. BINOYA DUTTA	S.C. BISWAS
J.P. BHATTACHARJEE (Sr. Adv.)	B. R. DAS (Sr. Adv.)	BHABATOSH BANERJEE	P.C. RAYMEDHI
D.C. SHARMA	S.P. DEKA	R.K. JAIN	UTPAL DAS (I)
B. K. GOSWAMI (Sr. Adv.)	D.R. GUHA	G.K. BHATTACHARYYA (Sr. Adv.)	DR S. S. HARLALKA
A. M. MAZUMDAR (Sr. Adv.)	SAUKAT ALI (Sr. Adv.)	PRANABANANDA PATHAK (Sr. Adv.)	D.R. GOGOI
P. K. BARUA (Sr. Adv.)	B. K. ACHARYYA	DR H. N. DAS (Sr. Adv.)	KAIRUL BASAR
S. N. BHUYAN (Sr. Adv.)	MS. USHA BARUAH	B. C. MALAKAR	A.S. CHOUDHURY (Sr. Adv.)
J. K. BARUAH (Sr. Adv.)	N.C. DAS (Sr. Adv.)	SAMSUL HUDA	DINDAYAL AGARWALA
ANIL SARMA (Sr. Adv.)	A.K. BHATTACHARYYA (Sr. Adv.)	BHADRESWAR TANTI	KAMAL AGARWAL
B.K. DAS (Sr. Adv.)	A. B. CHOUDHURY (Sr. Adv.)	N.N. SARMA	MD. SAMNUR ALI
M. A. LASKAR (Sr. Adv.)	T.S. DEKA (Sr. Adv.)	JANARDAN DAS	JOYDEV CH. DAS
DR S.N. CHETIA	K. P. SARMA (Sr. Adv.)	CHAITANYA BARUAH (Sr. Adv.)	V. K. BHATRA
A.S. BHATTACHARJEE (Sr. Adv.)	B. P. BORAH (Sr. Adv.)	A.C. SARMA	A.C. BORBORA (Sr. Adv.)
A. R. BANERJEE (Sr. Adv.)	H. K. SARMA	N.Z. AHMED	P.K. KALITA
D.K. HAZARIKA (Sr. Adv.)	PRABIN BARTHAKUR (Sr. Adv.)	N.C. PHUKAN	SAILEN MEDHI
N.N. SAIKIA (Sr. Adv.)	M.C. BARTHAKUR	MUNIN (GAUTOM) SARMA	MRS. M.B. DUTTA CHOUDHURY
J.M. CHOUDHURY (Sr. Adv.)	P.C. GAYAN	FAIZNUR ALI	P.C. GOSWAMI
P.K. GOSWAMI (Sr. Adv.)	C.K. SHARMA BARUA (Sr. Adv.)	D.K. KAKATI	APURBA SARMA (I)
P.G. BARUAH (Sr. Adv.)	ANUP KR. DAS	G.N. SAHEWALLA (Sr. Adv.)	K.H. (SALIM) CHOUDHURY (Sr. Adv.)
C.R. DE (Sr. Adv.)	DR Y.K. PHUKAN (Sr. Adv.)	G. K. JOSHI (Sr. Adv.)	A.K. PURKAYASTHA
D. K. BHATTACHARYYA (Sr. Adv.)	DIBAKAR GOSWAMI	A.A. MIR	ASHIS DAS GUPTA
D.K. TALUKDAR (Sr. Adv.)	BIJON CH. DAS (Sr. Adv.)	MS. REKHA CHAKRAVORTTY	L.P. SHARMA
R.P. AGARWALA (Sr. Adv.)	R.L. YADAV	MRS. JHARANA BORAH	VIJAY HANSARIA
D.P. CHALIHA (Sr. Adv.)	PRAFULLA ROY	S. N. SARMA (Sr. Adv.)	B. N. SARMA
MRS. K. DEKA	A.C. BURAGOHAIN	MD. ABDUL MANNAN	J. L. SARKAR
BISHNU PRASHAD	B.L. SINGHA	DILIP KR. DAS (Sr. Adv.)	R.C. SANCHATI
S.S. RAHMAN	P.K. MUSAHARY	PRADIP KHATANIAR	J.P. BORA
GOLAP SARMA	M.Z. AHMED (Sr. Adv.)	N. CHAKRAVORTY (Sr. Adv.)	SISHIR DUTTA
S.R. BHATTACHARJEE (Sr. Adv.)	R.P. KAKOTI	MRS. K. YADAV	C.R. BORAH
P.C. DEKA (Sr. Adv.)	S.I. RASUL	DR B. P. TODI (Sr. Adv.)	P.K. GOSWAMI (I)
BHARGAV CHOUDHARY	GURMOORTHY GOPAL	MRS. K. BHATTACHARYYA	N.S. DEKA
P.K. DAS	B.K. GHOSE (Sr. Adv.)	A. K. BARPUJARI	M. SAHEWALLA
A.K. CHAUDHURI	S. K. BARKATAKI	S. S. SHARMA (Sr. Adv.)	H.A. SARKAR
B. R. DEY (Sr. Adv.)	DR N. K. SINGHA	S. P. ROY	MRS. RUMA BORDOLOI
A.K. PHOOKAN (Sr. Adv.)	D.C. MAHANTA (Sr. Adv.)	K.K. BHATRA	B. K. JAIN
			NILOY DUTTA (Sr. Adv.)

CHINMOY CHOWDHURY	MS. KALYANI DEVI	RAJEN CHOUDHURY	MS. NEELI BORDOLOI
KAMAL NAYAK	PARAMANANDA TALUKDAR	MD. NAZIMUDDIN AHMED	D.K. KOTHARI
SK. N. MOHAMMAD	MANABENDRA NATH	MD. HABIBUR RAHMAN	KALYAN BHATTACHARJEE
D. C. CHAKRAVARTY	MS. MONIDEEPA SARMA	JAYANTA CHUTIA	DAYAL CH. BARMAN
GIRISH MISHRA	D.K. KOTOKY	A.K. ROY	MS. R.L. GOGOI
JOGINDER SINGH (Sr. Adv.)	T. BIDYUT BIKASH	R.K. PAUL	MD. K.A. MAZUMDAR
ABU SHARIF	S.B. SARMA	ASWINI THAKUR	U.C. BHATTACHARYYA
B.B. NARZARI (Sr. Adv.)	S.K. SAHA	JOGESWAR SAIKIA	TAYUM SON
MD. ABDUL WAHED (Sr. Adv.)	YADAB DOLOI	A.K. SARKAR	MS. R. DAS MOZUMDAR
NASIMUDDIN AHMED	R.C. DAS	P.B. MAZUMDAR	MS. SYEDA I.A. BEGUM
MANORANJAN DAS	P.K. TIWARI	L.M. KSHETRY	A.S. NIJAMUDDIN
DR GOBIND LAL	D.C. LAHIRI	M.K. SAIKIA	RANJAN MAZUMDAR
B.C. PATHAK	PRANAB BORAH	A.J. DAS	RAMEN DAS (I)
F.H. LASKAR	DR (MS.) S. RAHMAN	BISHNU BURAGOHAIN	N.N. OZAH
MRS. M. HAZARIKA (Sr. Adv.)	MRS. S.D. BHATTACHARYYA	A.F.G. OSMANI	S.K. PAUL
SAURAV KATAKI	MANOJIT BHUYAN	SANJIB SAIKIA	MUK PERTIN
MD. ABDUL HAI	RAMESH BARPUJARI	MS. PORI BARMAN	DRA.C. PHUKAN
GAUTAM UZIR	MRS. NIRUPAMA SAIKIA	MD. A. SABUR CHOUDHURY	M.C. DEKA
H.R.A. CHOUDHURY (Sr. Adv.)	JENAT MOLLAH	R. N. KALITA	PALLAV KATAKI
MRS. MANJULA DAS	PUSPA KT. BORA	MS. MANOSHI HAZARIKA	S.C. KEYAL
BHABENDRA N. SARMA	NISHITENDU DHAR	MS. A. BHAGAWATI	MS. S. B. BHUYAN
BENU DHAR DAS	M.L. SHARMA	RANJAN BARUAH	SKH. MUKTAR
S. L. TULSHYAN	MS. TRIBENI GOSWAMI	JNAN CH. NATH	APARESH CHAKRAVARTY
N.N. KARMAKAR	R.K. MALAKAR	KR. DEEPAK DAS	MS. J. PHUKAN GOGOI
MRS. REETA BORBORA	BISWAJYOTI TALUKDAR	MONMOHAN TALUKDAR	GAUTAM BAISHYA
HRISHIKESH ROY (Sr. Adv.)	ANIL CH. DUTTA	UPAMANYU HAZARIKA	SIDHARTHA BHATTACHARYYA
PRADIP DAS	SINGHNAD CHOUDHURY	AMLAN DUTTA	M.P. SHARMA
MD. M. H. RAJBARBHUIYAN	DILIP MOZUMDER	BILLAL HUSSAIN	RANJIT DAS
MRS. J. B. KHARBHISH	A.M. BUZARBARUAH (I)	T. J. MAHANTA	RAMESH GOENKA
D. N. CHOUDHURY	ARUP KR. SHARMA (I)	M.D. CHOUDHURY	PHANIDHAR GOGOI
S.S. GOSWAMI	MD. JASIMUDDIN AHMED	MS. S. DEKA BARUAH	MS. P.B. HATIKAKOTI
K. K. MAHANTA (Sr. Adv.)	DR P.N. HAZARIKA	MR. DIGANTA DUTTA	MS. SUNITY SONOWAL
JAGDISH SHARMA	ZIAUL KAMAR	MS. NILIMA DEVI	MS. BABITA GOYAL
P. S. DEKA	MRS. M. PHUKAN	SATYEN SHARMA	BIMAL CHETRI
MONINDRA SINGH	R. K. SAIKIA	RAM CH. SAIKIA	PREM SHARMAH
N.R. PHOOKAN	SUBRATA NATH	UJJAL BHUYAN	BISWAJEET GOSWAMI
K.P. PATHAK (Sr. Adv.)	DHANESH DAS	DIBAKAR SHARMA (I)	MRS. EVA KAKOTI
ARUP KR. GOSWAMI (Sr. Adv.)	H.N. GOSWAMI	MS. A.G. BARUAH	T.C. CHUTIA
S.S. DEY	H.P. BARMAN	MS. MANJULI DEV	V.K. CHOPRA
DIGANTA DAS	MS. JYOTI TALUKDAR	AMARENDRA CHOUDHURY	S.K. SINGH
MRS. B. ACHARYA	SACHIN KR. SHARMA	DR P. K. BHUYAN	C.T. JAMIR
DILIP CHOUDHURY	L.R. DUTTA	MS. G. D. MAZUMDAR	MALKIT SINGH
LAKSHESWAR TALUKDAR	J.N. CHAKRAVARTY	JYOTIRMOY ROY	H.K. SHARMA
S.P. MAHANTA	QZI. S. KUTUBUDDIN	ASHIS BHATTACHARJEE	SUDAMA CHAUHAN
SK. CH. MOHAMMAD	S.K. KEJRIWAL	MS. PRANATI SHARMAH	U.K. BORTHAKUR
HASIBUR RAHMAN	MS. PRATIMA DAS	KHARGESWAR DAS	MS. GEETA DEKA
MS. AJANTA DHAR	JAGANNATH BARUAH	H.K. BAISHYA	MS. N. DUTTA SHARMA
B. IBOCHOWBA SARMA	MD. M. AHMED	BISWA NATH SHARMA	MS. S. ADWANI
A.K. MAHESWARI	MS. B. K. DEVI GOSWAMI	CHANDAN DAS	P.J. PHUKAN
P.N. SINGH	B.C. SARMA	S.K. LAHKAR	MS. R. PATHAK BORAH
NILAMONI GOSWAMI	MS. J.D. ACHARYYA	RASAMAY DUTTA	MD. M. H. CHOUDHURY
MS. BHARATI DEVI	V.M. THOMAS	MS. S. BAYAN ROY	RAB HUSSAIN
DR Z.N. SHARMA	K.K. PHUKAN	S. N. DEV NATH	PALLABH BHOWMICK
K.K. DEY	B. DEVA GOSWAMI	D.C. DUTTA	S.M. SARKAR
G.K. DUTTA	AMAL CHANDRA DAS	MS. SNIGDHA BARUAH	S.K. GOSWAMI
B. MRINAL CHOUDHURY	MS. GITI KAKATI DAS	MRS. P.M. DUTTA	HARMOHAN TALUKDAR
KUMUD BARUAH	MS. BAHARUN SAIKIA	PADMA KT. BORAH	R.M. CHOUDHURY
APURBA KR. SHARMA	MRINAL KR. CHOUDHURY (Sr. Adv.)	H.S. THANGKHIEW	MASLIM GHANI
NAZRUL ISLAM	MS. AHMEDA BEGUM	P. J. SAIKIA	J.C. BEZ
RAJIB BORUAH	D.C. KATH HAZARIKA	RAJ KR. AGARWALA	BIJAN CHAKRABORTY
SRIKANTA HAZARIKA	MD. MOTIUR RAHMAN	KAMALESH K. GUPTA	A.B. ROY (Sr. Adv.)
K.N. CHOUDHURY (Sr. Adv.)	MS. DIPTI DAS	B.C. CHOUDHURY	A.M. BUZARBARUAH (II)
MRS. ABHA BHATTACHARYYA	M.K. JAIN	JAIRAM GIRI	UTPAL RAJ SAIKIA
A.K. THAKUR	MS. BASANA RAJKHOWA	SANTANU BHARALI	L. NESSA CHOUDHURY
A.C. MAHANTA	S.C. DUTTA ROY	P.K. ROY	DHIRAJ KR. SAIKIA
MS. BHUMIKA CHOUDHURY	S.L. JAIN	MS. GOURI SINHA	J.K. MISRA
DR A.K.G. THAKURIA	B. K. BHATTACHARJEE	P.C. DEY	BIPUL SARMAH
D.K. MISRA (Sr. Adv.)	MS. ANUPAMA DEVI	K.K. NANDI	MS. S. DAS BARUAH
DR A.K. SARAF (Sr. Adv.)	MS. M. BUZARBARUAH	R.N. PURKAYASTHA	G.K. THAKURIA
DR R.C. BARPATRAGOHAIN	MS. MRIDULA DEVI	S.K. SINGH	H. K. NATH
MD. ALI SEIKH	BHASKAR J. DUTTA	D.K. GOSWAMI	RAFIQUL ISLAM
B.K. TALUKDAR	MANIK CHANDA	R.K. JOSHI	K.R. SURANA
NISHITENDU CHOUDHURY	K.K. MOUR	D.C. CHETIA	MS. L. CHENTALAPATI
G.P. BHOWMIK	B.B. GOGOI	MD. ABDUL HANNAN	MS. D. DAS ROY
MD. ABDUL HAKIM (I)	ABDUR ROSHID	MD. IQBAL HUSSAIN	ANUPAL DUTTA
UPENDRA NATH DAS	M.R. PATHAK	DEBJIT KR. DAS	P.K. ROYCHOUDHURY
P. K. GOSWAMI (II)	P.K. SHARMA	MS. A.D. THAKURIA	K.C. MAHANTA
SANJOY MITRA	P.K. BARMAN	MS. ANUBHA DAS	B. C. TALUKDAR

R.K. DAS (Sr. Adv.)	S.K. MEDHI (I)	MS. S. SENAPATI	MS. APARAJITA SHARMA
PRABIR CHOUDHURY	MD. SHAMSUL ISLAM	MANAS SARANIA	AJOY KR. DAS
KHAGEN GOGOI	RATUL GOSWAMI	MRS. PRANITA CHOUDHURY	BIMAL KR. JAIN
RAJESWAR SARMA	JOYRAM SAIKIA	DEVASHIS THAKUR	REKIBUDDIN AHMED
T.G. BARUAH	BHUMIDHAR BARUAH	MS. Z. ARA BEGUM	MRINAL KALITA
D.G. BARUAH	DEVA KR. SAIKIA	K.C. SARMA	MS. CHANDRAMA SARMA
MD. ABDUL HAKIM (II)	PRAN BORA	SUMAN CHAKRABORTY	K.D. CHETRI
AJIT CH. KALITA	DEBAJYOTI TALUKDAR	ABRAR AHMED	S.J. BARTHAKUR
B.C. SAIKIA	MS. M.D.G. BARUAH	MS. SANGHAMITRA DOWERA	MS. ANJANA DAS
TAFAZZUL HUSSAIN	BHABANI PHUKAN	PRASANTA KHATANIAH	K. KATH HAZARIKA
TAUHIDUL ISLAM	RAHMAN ALI	ANUP JYOTI SARMA	PARITOSH BANIK
R.D. LAL	DHIRENDRA KR. DAS	S.C. CHAKRABORTY	ARUNABH CHOUDHURY
B.C. CHAKRABORTY	R. K. BORAH	P.M. DASTIDAR	BHASKAR DUTTA
MS. SUNITA KERJIWAL	ALOK VERMA	HAMIDUR RAHMAN (II)	TAYAM SIRAM
SUKUMAR CHOUDHURY	HRISHIKESH SARMA	MS. DEEPAWALI SHAH	DULAL TALUKDAR
G.C. PHUKAN	A.R. SIKDAR	D.K. CHOMAL	C.R. BISWAS
N.H. MAZARBHUYAN	NITYANANDA BARUAH	MS. ASHA JAIN	BHASKAR KR. SHARMAH
BIMAN BARUAH (Sr. Adv.)	N.K. NATH	MD. A.H. LASKAR	A.K. SAIKIA
TONNING PERTIN	DR PAUL PETTA	AJIT DAS	DINESH AGARWAL
BASARUDDIN AHMED	MS. ARIFA K. CHOUDHURY	MS. REETUJA DUTTA	MS. PANCHALI BHATTACHARYA
MS. DEEPA BORAH	D.M. BORDOLOI	S.K. TEWARI	MS. MAMONI CHOUDHURY
MD. ABDUL MALEQUE	BHABA KANTA GOSWAMI	TAPAN KR. DAS (I)	MS. TRIPUDHARA DAS
J. C. GAUR	M.K. GARODIA	SHAH S. A. RAHMAN	SURAJIT CHAKRABORTY
H.K. CHOUDHURY	MRS. R. PHUKAN SAIKIA	PARAG K. DUTTA	MS. U. BHATTACHARYYA
BIPLAV CHAKRAVORTY	J. N. SARMA	P.C. BARPUJARI	MS. MOMIKSHYA ARUNA (OZAH)
P.N. CHOUDHURY	HAMIDUR RAHMAN (I)	B.N. HAZARIKA	RAJESH AGARWALL
ARUNESH DEB ROY	KAMALESH SHARMA	R.R. KALITA	ABDUL MALIK
MS. N. BHATTACHARYYA	BISWADEV SINHA	M.K. SHARMAH	MS. D.S. NEOG
PRABIN MAHANTA	H.K. DAS	B.C. KALITA	MS. N. N. AHMED
H.K. MAHANTA	B.D. KONWAR	DR B.U. AHMED	MS. S. T. SARMA
M.M. RAY	T.N. SRINIVASAN	M.U. MAHMUD	H. B. GOSWAMI
P.K. DAS	DILIP BARUA	B.N. SARMA BORDOLOI	KHIZIRUL MONIR
MS. SOHELI SEAL	N.J. DUTTA	SALAHUDDIN AHMED	MRS. K. K. CHOUDHURY
MR. AJANTA TALUKDAR	J. K. BAISHYA	MRS. J. SAIKIA BHUYAN	MS. MAMONI DEKA
MRS. N. T. NATH	MATHEIM LINGGI	NARAYAN CHAKRABORTY	MS. DEBJANI SEAL
NIRMALENDU SINHA	MS. APARNA DEV	SASHANKA DASGUPTA	MS. PRIYANKA BARUA
MISS. Z. TSIBU KHRO	AVIJIT ROY	RIPUN BORA	ABHIJIT BHATTACHARYYA (I)
MS. ANITA DEVI	KRISHNENDU PAUL	JAYNAL ABDIN (II)	MS. ECHO SHARMA
MRS. ANU BARUA	HALADHAR KALITA	T.P. MAZUMDAR	KALYAN PATHAK
MS. FATIMA AHMED	DIBAKAR GOSWAMI (II)	ANUPAM SARMA	MANISH GOSWAMI
NILUTPAL BARUA	MRS. N. DEVI SARMA	KAMESWAR LASKAR	MRINMOY KHATANIAH
MS. BABITA DAS (I)	C.R. DAS	U.K. THAKURIA	DIPANKAR BORA
UTPAL CH. DAS	MS. ANJU TALUKDAR	J. M. DAS	SUMAN SHYAM
ARUP KR. SARMA (II)	S. P. DEY	MS. G. DAS LAHKAR	BEDADYUTI CHOWDHURY
MS. S. BARPUJARI	MRS. INDRANI SARMA (I)	CHANDRA BORUAH	MS. BORNALI BHUYAN
S.S. SAMADUR RAHMAN	MS. BHANU SENAPATI	S.P. SHARMA	MS. BANTI DUTTA
BISWAJIT PRASAD	DEBASIS SUR	BHUBANESWAR KALITA (II)	MS. MOUSHUMI DEKA
MS. M. PRADHAN	MS. ANURUPA DEY	N. K. GOLDSMITH	MS. CHANDANA NANDI
A.K. JAIN	D.C. BORAH	SURAJIT DUTTA	SUNIL AGARWAL
MS. JYOTIMALA KONWAR	R. K. PRADHAN	A.K. MEHTA	HARI KANTA DEKA (Sr. Adv.)
MS. CHANDANA DEKA	SANTANU BHATTACHARYYA	ANJAN J. SAIKIA	MS. REHANA BEGUM (I)
D.R. BORA	SATYAJEET SHARMA	A.K. BARUAH (II)	O.P. SAHARIA
H.R. KHAN	DEBA KR. DAS	BALDEV SINGH	S.C. ACHARYA
SYED I. RAHMAN	PRIYATOSH BHATTACHARJEE	Y.S. MANNAN	S.S. DUTTA
PARAMANANDA BORAH	PARITOSH PURKAYASTHA	RAJ SEKHAR	AKHTAR PARVEZ
JAYANTA TALUKDAR	MS. RINA BHATTACHARYYA	PULIN BISWAS	MS. N.S. THAKURIA
MS. BONTI SARMA	DEBAJIT BHATTACHARJEE	MONOJ BHAGABATI	S.S. MOZINDER BAROOAH
KULENDRA BHATTA	PRADIP DUTTA ROY	SONESWAR DAS	DIPU MANI THAKURIA
MS. A. DEKA LAHKAR	M.K. MAJUMDAR	MRINAL SARMA	JAINUL ABEDIN (II)
P.K. BARUAH (II)	B. M. CHOUDHURY	MD. A. ALAM KHAN	JAWRA MAIO
CHITTARANJAN GOSWAMI	SOUMITRA SAIKIA	MRS. J. CHAKRABORTY	JOGEN HANDIQUE
N.K. BARUA	SYED MD. T. CHISTIE	MS. S.B. CHOUDHURY	I.A. TALUKDAR
B.K. BAISHYA	DR (MRS.) M. PATHAK	U.S. AGARWALLA	BIKRAM CHOUDHURY
IFTE KHAR AHMED	MS. KALPANA BARUAH	P.K. SENOWA	NABAJIT BHARALI
D.C. NATH	B.W. PHIRA	O.K. MAHESREE (Sr. Adv.)	MRS. H. M. PHUKAN
MS. NILUFAR RAFIQUE	S.R. RAVA	N.N. BHUYAN CHOUDHURY	A.R. MEDHI
ZAFAR IQBAL	MS. P.B. BHATTACHARJEE	SARBESWAR DAS	MD. BABULUR RAHMAN
MS. MEGHAMALA SHARMA	S.C. BHARALI	MRS. AMI B. SARMA	P.K. PODDAR
AJANTA SARMA	MANOJ AGARWAL	AFTAB ALAM	MD. ILIAS ALI
ADIL AHMED	HAREN DAS	J.K. ADHYAPOK	RAMKRISHNA BHATTACHARJEE
MS. NANDITA MORAL	MS. AJANTA NEOG	COL (RTD.) M. GOSWAMI	M.K. MISRA
MS. DEEPANJALEE DAS	ARNAB BISWAS	B.K. SINGH	R.J. BARUA
O.P. BHATI	SAHIDA BEGUM	MD. AYUB ALI	B. K. DUTTA
DR (MRS) P. CHAKRABORTY	MONMOHAN GOSWAMI	ADHIR S. CHOUDHURY	MRS. S. DAS BHUYAN
JAINUDDIN AHMED	P.C. CHOUDHURY	S.R. SAIKIA	MRS. M. RAJKUMARI
B. KARPUKAYASTHA	M.N. NATH	BAHADUR RAMCHIARY	ACHYUT OZAH
SIDHARTHA SARMA	MS. UMA CHAKRAVORTY	TAPAN DAS (II)	BIKAS HAZARIKA
A.K. DEY	MS. JUTHIKA CHAKRABORTY	MS. PUSPA GOGOI	MS. MONI NATH

S. K. DAS	SHAJAHAN ALI	BHASKAR BARMAN	SANTOSH JAIN
RAHMAT ALI	DHIMAN TALUKDAR	MS. BIJOYA BAIRAGI	SUNIL KR. JAIN
DEVAJIT SAIKIA	U.P. BARUAH	PABITRA S. BHATTACHARYYA	DIPENJYOTI DUTTA
MATIN B. U. AHMED	MS. ARUNIMA SENAPATI	SURAJIT BHARALI	MRS. BANANI DAS
B. K. HAZARIKA	MS. SUJATA CHANGKAKOTI	MS. BABINA BEGUM	RAJESH KR. CHAYENGIA
SONJOY SARMA	A.L. MANDAL	MS. NANDITA BHARALI	MS. ASHA TEWARI
MD. A. J. ATIA	UTPAL DAS (III)	SUJIT KR. GHOSH	MRS. R. BORO BORAH
ASHIF AHMED	S. K. KHAITAN	MISS. RUPALIM DAS	MISS. REKHA DEKA
MATIUR RAHMAN	MRS. V. L. SINGH	PRANAB SHARMA	MS. N. MEDHI KALITA
A.K. BASFOR	ARNAB JAN DEKA	MISS M.M. BORAH	MANASH GARODIA
SHOUMEN SENGUPTA	S. K. SINGH	MS. BANTI BAISHYA	JAKIRUL I. BORBHUIYA
D.K. JAIN	NIRAN BARAH	RADHA M. DAS	SUBIR BHATTACHARJEE
MS. MALLIKA DUTTA	MRS. A. A. BEGUM	PADMESWAR DEKA	MS. DIPAK BORGHAIN
AJUNGLA AIER	SONESWAR SAIKIA	ANUPAM CHAKRABORTY	MRINALENDU CHOUDHURY
H. B. SARMA	J. P. CHAUHAN	ANGSHUMAN BORA	DHRUVAJYOTI PATHAK
PRAJNAN C. DEKA	DEBAJIT GOGOI	RAJEEV DAS	KAUSHIK HAZARIKA
ARINDAM BARTHAKUR	GAUTAM SOREN	BISWAMBHAR SHARMA	DILIP BARUAH (II)
M. J. DAS	AFSARUDDIN CHOUDHURY	HARGOBINDA BORUAH	MD. ABDUL MATLIB
P.K. TALUKDAR	JOGEN BORDOLOI	MS. JITU MONI SHARMA	RAJIB HAZARIKA
MS. MOHSYNA SYREEN	SUNIL KR. SINGHA	PUTUL CH. GOSWAMI	NABASHISH GOSWAMI
MS. K. M. PHUKAN	MRS. B. BHUYAN	RANJAN GOGOI	DEBASHISH BATTACHARYA
MS. J. RANI BORA	ARUN NATH	MISS. LOLITA RENGMA	KUMUD CH. BORO
MANASH BARUAH	MS. M. BORDOLOI	MISS. BASABI DAS	NARENDRA NATH JHA
K.K. BHATTA	SADHAN KALITA	MS. RUPANJALI DAS	RANDEEP SHARMA
MRS. RANI DUTTA	CHINMOY BHATTACHARYYA	MANISH CHOUDHURY	MS. TAMANNA BORA
ASLAM KHAN	ANUPAM CHAUDHURY	MISS. MARAMEE GOGOI	MRS. FARIDA BEGUM
PRANAB CHAKRABORTY	PRABAL KATAKI	NABIN DEB NATH	NEELANJAN DEKA
MS. PURABI KALITA	SANJU GANGULY	MRS. CHAYA DEVI	DEVASHIS BARUAH
JAYANTA DEKA	R.K. BOTHRA	MS. BASHARI SEAL	MS. MEETA DEY
NAVAROON NATH	MS. NAVANITA MITRA	MISS. DEBALINA CHOUDHURY	TUSHAR KT. RAJKUMAR
MS. NIRMALI TALUKDAR	RAM NAKSHTRA	MS. SMRITISHREE CHAKRAVARTY	MISS. S. MADHURI NEOG
N.A. LASKAR	S.N. RAY	MISS. MAMANI BASAR	MRS. RUNUMI DAS
NAJROL HAQUE	D.K. SARMAH	MISS. SANCHITA ROY	MISS. B. MAYA CHHETRI
MITHUN TALUKDAR	MS. ANUPAMA DASS	MISS. ANJALI DAS	MD. MASUD-UR-RAHMAN HAZARIKA
KANHAIYALAL GUPTA	MISS. R. DEKA	DIPAK KR. KALITA	TAPAN CH. DAS (III)
MRS. M. GOHAIN	L.K. BORAH	NURUL I. CHOUDHURY	SANJAY KR. CHAKRABORTY
MRS. GITA MEDHI	R.K. ADHIKARY	MD. A.K. HOSSAIN	MRS. D. BAISHYA (GOGOI)
B.S. BASUMATARY	S.K. SHARMA	MS. KAVERI MEDHI	MS. ANJU AHMED
N. P. DAS	MISS. ANITA DAS	KAUSHIK GOSWAMI	ROBIN KR. DUTTA
DHRUBA KR. SAIKIA (Sr. Adv.)	J. K. SARMA	ABDUR R. SHEIKH	SHARIF UDDIN
INDRANEEL CHOWDHURY	MRS. M. CHOWDHURY	MS. TAPASI DAS	MRIDUL KR DAS
MRS. R. S. CHOWDHURY	ZIAUL ALAM	HEMANTA KR. SARMA (II)	MRS. CHANDANA SHOME
SUBRAT BHUYAN (I)	MS. N. HOMCHAUDHURY	MISS. DIPSHIKHA DAS	RITU PARNA HAZARIKA
MRS. JYASNA SIKDAR	S.K. SINHA	RAJESH KR. BHATRA	ABHIJIT DAS
MRS. M. SARMA BARUAH	ROMEN BARUAH	SAGAR RAVI G.	MS. KANCHAN NEWAR
J. P. DAS	ARUPANANDA CHOWDHURY	PADMADHAR UPADHYAY	HRISHIKESH DAS
HIRALAL MAURYA	NILADRI BHATTACHARYYA	MISS. PEACE LAHKAR	PRABIN DAS
KAMALAKSHYA DAS	MS. I. KRISHNATRAIYA	IKBAL H. SAIKIA	ANKUR BHUYAN
MS. IPSITA GOHAIN	MS. PAHARI SAIKIA	DIBYAJYOTI BORAH	MRS. SHAHNAZ BEGUM
MS. DIPASHREE SINHA	N. K. BARKAKATI	MISS. HASINA YESMIN	DEVA KR. DAS (II)
MS. NIRUPAMA BARUAH	ASHIM KR. CHOUDHURY	MRS. JURI D. BARMAN	MS. ROUSHANARA CHOUDHURY
MS. PAPIA CHAKRABORTY	MS. S. HAZARIKA	MISS. ASMINA BEGUM	RABINDRA CH. PAUL
HAREKRISHNA DEKA	RUPJIT DE	MRS. RAKHEE B DEB	MS. M. BHATTACHARJEE
SAJID RAHMAN	R.K. NATH	MRINMOY DUTTA	MS. NAVANITA BARUAH
MS. APARNA AJITSARIA	D. J. DUTTA	MISS. SANTANA SARMA	UJJAL KR. GOSWAMI
G.B. DAS	R.K. SARMA	BIMAL SARMAH	MRINAL KT. NATH
DEBAJEET THAOSEN	DINAMANI SARMAH	AMBAR BARKATAKI	DURGA P. MANDAL
S.K. MEDHI (II)	PARTHA CHOWDHURY	MISS. NIZIFA KHANAM	MISS. NAMITA CHOUDHURY
BEGUM R. A. SULTANA	B.P. SINHA	MS. BARNALI MAHANTA	DILIP KR. JAIN
ALOK DEB	ROFIQUDDIN AHMED	MIZAZUR R. BARBHUUYA	MISS. IJUMONI THAKURIA
MS. B. CHAKRABARTTY	AISWARYYA SARMA	SANJAY ROY	ARUN DEV CHOUDHURY
MS. INDRANI CHETIA	MS. A. BARUA	IMTI LONGJEM	NAKUL KALITA
MS. ANUPAMA DEVI	MD. NIZAMUDDIN SEIKH	MISS. BIPASHA SARKAR	MS. MUNMUN B. SARMA
SIDDHARTHA BARUAH	DIGANTA GOGOI	MISS. RINI SHARMA	MISS. RANJUMONI NEWAR
S.R. RAJBONGSHI	SANJIB ROY	SHAMIMA JAHAN	MOIRANGTHEM G. SINGH
K.K. BHATTACHARYYA	MS. KALPANA GOGOI (SARMAH)	NILOUTPAL RAJKHOWA	SANDIP BHATTACHARJEE
MS. MANJULIKA BAROOAH	ANIRBAN DAS	R.K. DEV CHOUDHURY	DEBASHISH SAIKIA
MS. MANJUSHA JHA	MRS. INDRANI CHOWDHURY	SONIT KR. SAIKIA	NANDAN SARKAR
MD. KHORSHED ALI	ANAN KR. BHUYAN	MISS. SEWALI KEOT	SOFIQU RAHMAN
ZAHANGIR HUSSAIN	PALASH DAS	MS. MITALI MAHANTA	UDAY J. SAIKIA
S. N. DEV PUZARI	MS. BIPAAKKHI BORTHAKUR	GAUTAM KR. SARMA	PANKAJ KR. DEKA
DIGANTA KR. MISRA	DIPAK KR. DEY.	SHAHAB UD. MAZUMDAR	IMRAN H. LASKAR
MD. AFTAB HUSSIAN	PARTHA P. BARUAH	ABDUL MANNAF	MS. BANASHREE GOGOI
MRS. N. S. AHMED ISLAM	AJIT KR. DUTTA	RAGHUNATH PD. ROY	MISS. HIRAMONI DEKA
MS. G.R. MAHILARY	MD. BAHARUL ISLAM (I)	NURMOHAMMOD SARKAR	
M.K. MODI	MD. TARIQUL ISLAM		
I.A. HAZARIKA	ABU SAYED		

ISWAR CH. GOGOI	SUDIPTO BHATTACHARJEE	MRS. RUBI G. GOHAIN BARUAH	MISS DIPANJALI DEKA
MISS BIJOYA SINHA	PRAHLAD KR. BRAHMA	MISS. JOYATI PAUL	MD. ALAM GEER
MD. KURBAN ALI	MS. JAGRITI RAJKUMARI	MISS. ANOWARA MAZUMDAR	NUR ISLAM
SAHIDUL H. SARKAR	KUSH RAM BORA	MISS. MADHUSMITA BAISHYA	BABUL DEKA
GAUTAM SHARMA	MS. DEEPALI KALITA	ABHIJIT DAS	AJOY KR. PHUKAN
MISS. ADITI BHATTACJARJEE	DEEPAK BORA	BIJOY KR. DAS	ATAL TEWARI
DHRUBA BANIA	DIPANKAR PD. BORAH	JAHURUL ISLAM	MISS WAHEEDA REHMAN
GAUTAM CHAUDHURY	RAJESH KR. AGARWAL	MISS. GITUMANI DEKA	N. UNNI K. NAIR
SATYABRAT DEV SARMA	MRS. SACHITRA BORA	MS. HIRANYAMAYEE BARUA	NABADIP BAROOAH
MRS. NIRADA SEAL	SUJOY GOSWAMI	MD. JEHIRUL I. AHMED	J. A. HASSAN
NARAYAN D. BHUYAN	RINKU MAHANTA	MS. PRTIBHA DEKA	MISS SANGEETA SARKAR
KULAJIT DAS	JAIDEEP PURKAYASTHA	MRS. S. BORPATRA GOHAIN	ANJAN KR. DAS
MD. ASLAM KHAN (II)	ZAKIRUL AHSAN	MRS. MANASI DAS	MISS JAYA CHANDA
SAMIUL MUNIR	MISS. RINKI BISWAS	SYED S. FAROOQUE	NITESH BHATRA
SANTANU GOSWAMI	MISS. SHABNAM CHETTRY	PARANGAM N. GOSWAMI	MISS DOROTHY ROY
NARAYAN SHARMA	MISS. MANASHI CHOURDHURY	ANOWAR HUSSAIN	MS. ARPANA BORAH PHUKAN
MS. PANCHALI BRAHMA	SANTANU RAJ GOGOI	ADITYA HAZARIKA	MISS LIPKA TALUKDAR
MANISH NATH	MISS. SHARMILA DAS	SHIMANTA NEOGI	MISS MEGHALI DEHINGIA
MISS. REHNA BEGUM (II)	MRS. RUPREKHA DAS	RUPAK DHAR	MISS RIMLY BARUAH
MS. RAJI CHETRI	MS. ARPITA PAUL	TAPAS DHAR	MS. BIPASHA DAS
KISHOR KR. BHANSALI	JOY DAS	RAJA JOY PHOOKAN	MS. PRANITA DAS
DIBAKAR BORAH	DHRUPAD KASHYAP DAS	MANOJ KR. SHARMA (I)	ABHIJEET KR. BARUAH
NARESH MARKANDA	MS. SARMISTHA BARUA	ROUSHAN LAL	SULTAN AHMED
MRS. MAITREYEE BORAH	MRS. PRANITA PATHAK	MD. ROFIQL ALOM	MISS BARNALI BARUAH
JAYANTA KR. PARAJULI	MS. MOUSHUMI DAS	MISS. PRANATI DAS	MRS. M. MAZUMDER DEB
BAPAN CHOWDHURY	MS. BULIE SARMAH	RATUL DAS	MS. PANKAJA UPADHYAY
UTPAL KR. KALITA	MS. NANDINI MUKHARJEE	MISS. BAGMITA SARMA	THANESWAR SARMA
MS. APARAJITA SAIKIA	NEERAJ ANAND	MISS. P. R. MAHANTA	ASHIM TALUKDAR
MRS. MEERA H. BORAH	GITARTHA PATHAK	SANTANU BORTHKUR	ABID ALI
DEBABRATA SAHA	SANKAR P. BHATTACHARJEE	MISS. MITALI BHUYAN	MS. SIMA GUPTA
MS. ANIMITA GOSWAMI	MD. KOHINOOR ISLAM	MISS. SABINA YASMIN	D. N. BHATTACHARYYA
MS. MANOSHI SHARMA	SYED MUSFIQUR RAHMAN	KISHORE KR. HAZARIKA	MISS SUDAKSHINA KHANIKAR
MISS. SATYAWATEE KONWAR	PUSPENDRA KR. MEDHI	MOYNUL H. CHOURDHURY (2)	ASHIMANTA GOSWAMI
MD. JAKIR H. KHAN	SANJIB KR. SINGHA	JONAB ALI AHMED	ANIL SHARMA BHATRA
BIJAN KR. MAHAJAN	MISS. NILAKSHI GOSWAMI	BHASKAR NATH	K. R. PATGIRI
ABHIJIT BHATTACHARJEE (II)	MISS. MANISHA SHARMA	ALIN SARMA	DEBENDRA SAHARIA
ARSHAD CHAUDHURY	GAUTAM RAHUL	KULA PD. GOGOI	RAJIB SARMA
PRANAB KR. DAS	MS. ANITA VERMA	H. M. A. MANNAN LASKAR	MUSTAFA JAMAL QUADIR
MS. MITALEE LAHKAR	TONGPOK PONGENER	BIBHASH PATHAK	MISS MANASKANTA BARUAH
KHANINDRA LAHKAR	ANIL GOHAIN	MD. JYOTSHNA ALI	MISS KAVITA K. JAIN
MS. MANJU BORDOLOI	MISS. ANUJITA BORA	JITU BORAH	TAPAN RANJAN DAS
SUSHANTA S. BAROOAH	SANJAY KR. SINGH	MISS BABITA DAS (II)	TRIDIB KALITA
MS. S. HAZARIKA (BORA)	SANJIB BARUAH	MISS RUNMANI DEKA	MS. MAMONI ROY
MD. ASLAM	MISS. SOBHANA SAIKIA	MISS MURCHAN SARMA	SAIDUL ISLAM
PRANJAL DAS	MISS. MOON BARUAH	ASHOK KR. BORA	MS. SHAMIMA BEGUM
MS. PANNA SHARMA	BRIJESH SHARMA	RANJAN KR. BHARALI	DIPANKAR BAGCHI
MS. MONALISA KONWAR	MISS. RAKHI PATHAK	BIJAY KRISHNA SEN	SHYAMAL AICH
SANDI K. DEORI	RATAN CH. DAS	MISS MEDHA LILA GOPE	MS. KANIKA SINGHA
MS. M. CHAKRABORTY	NABAJIT NARZARY	DR N.G. GOSWAMI	JAGADISH CH. GOGOI
DEBOJIT SENAPATI	SAFIQUL HUSSAIN	KASHEM BHUYAN	MISS SWARNALI S. CHOURDHURY
RAJKUMAR T. SINGH	NASIR UDDIN	MISS LIYANA RAHMAN	HARIBRATA CHANDA
MS. B. GHOSH (SEN)	MS. N. M. BORDOLOI (BORA)	M. U. MONDAL	MUKUT CH. BHATTA
MS. TASFIA HUSSAIN	PRAKASH KR. BOTHRA	MISS PARUL DAS	SUJIT KR. ROY
MRS. MEHBOOBA BEGUM	BIJOY CHETIA	JAYABRATA SINHA	RAJU GOSWAMI
JAI KISHAN BAJAJ	SUBHAJIT BANIK	MISS BIJAYA HAZARIKA	NANI G. KUNDU
MS. JAYATI PURKAYASTHA	SAHADEV DAS	MISS SUMITA CHOURDHURY	SHEKHAR CHAKRABORTY
MS. PAREE GOGOI	DR K. UDDIN AHMED	DEBAJIT BARUAH	OM P. AGARWAL
A. M. BARBHUJIYA	MD. A. Q. AKANDA	MISS DIPANJANA NANDI	RANABRATA BANERJEE
MISS. ARJUMANDA BHANU	PRADIP KR. AGARWALA	ABDUL KASHIM TALUKDAR	MS. SUMITRA SARMA
MS. KANGKI BORKATAKI	MD. FARID U. BARBHUJIYA	BIKASH SARAF	MRS. BANDANA DEKA
BINOY PATHAK	MISS. NIYATI KALITA	MS. AMVALIKA MEDHI	TARUN BORA
NITYANANDA UPADHYAYA	MRS. SADHANA KALITA	BABUL KUMAR DAIMARI	MOTI RAJ ADHIKARI
SANJIT SHIL	ARUP GOSWAMI (II)	MISS IVALINA DEKA	MISS SABBINA YASMIN
MS. JULIE MAHANTA	MS. ARUNDHATI BORA	SANJIB GOSWAMI	BISWAJIT BURAGOHAIN
MRS. MADHABI SAIKIA	MS. RITAMANI GOSWAMI	SABYASACHI P. CHOURDHURY	MRS. BOBY G. BURAGOHAIN
MISS. BABITA RANI DAS	SHUROT ZAMAL SHEIKH	DEBA KUMAR BORDOLOI	MISS SANGEETA BURAGOHAIN
SANTANU KR. DAS	SUMAN CHETIA	MANINDRA CHANDRA DAS	NEEL KAMAL DEV NATH
MISS. DOLORINA PATHAK	ALAKESH DEV SARMAH	MUL HOQUE AHMED	MISS DIPANNITA CHAKRABORTY
SUBHRANGSU DHAR	RANJIT KR. GOSWAMI	BATU KRISHNA BORAH	NAZMUL I. MAZARBHUIYA
PARAMA KUMAR GOGOI	JAKIR HUSSAIN SAIKIA	MISS BANDITA DEY	PRASANTA HAZARIKA
MISS. GOPA SUTRADHAR	BHUPENCH. PEGU	MISS JULI GOGOI	MS. NAZNEEN AHMED
IKBAL AHMED	KUNTAL SHARMA PATHAK	MS. V. N. LASKAR	RIYAJUDDIN ANSARI
SANJIB GOGOI	DEEPAK KEJRIWAL	MISS RANJITA VERMA	SOURAV SHARMA
ABHIJIT BHATTACHARYA (III)	MISS. AMI SAIKIA	HARINARAYAN SARMA	MS. SIMA RANI DEY

MS. SWARNALATA GOSWAMI	AMIT JALLAN	NAYAN JT. SARMA	TILAK R. SARMA
MAINUL H. BARBHYAN	ISTIAQUE ALAM	RITU BARNA DEKA	MD. BAHARUL ISLAM (II)
MUKTI RAM LASKAR	RAJIB CHAKRAVORTY	MS. MOMITA BARAH	MOHENDRA DEKA
MISS BINITA BARUAH	LASHMI N. DIHINGIA	MISS LIPICA DEVI	MRS. B. DAS SARKAR
RAFICUL ISLAM (II)	RAKESH DUBEY	RITURAJ BISWAS	JONE KR. SENAPATI
MISS KAMALA SINGHA	DEVJYOTI CHOWDHURY	MISS SEEMA CHAKRAVORTY	IFTIQUER RAFIQUE
MISS ANUPAMA ROY	PRIYANKU SUNDI	SATYAJIT K. S. THAKUR	I. A. SHEIKH
BISWAJIT CHAKRABORTY	SUBRATA NATH (II)	DR MATIUR RAHMAN	MISS ELAKSHI DEKA
MD. RAFIKUL ISLAM (III)	MISS GITY KALITA	MRS. P. DUTTA BUJARBARUAH	MD. ABDUL A. ALAMGIR
BINODAN TALUKDAR	ROSHAN MALOO (JAIN)	AMAL KALITA	KAMAL K. GOSWAMI
MISS MINERVA BARTHAKUR	MS. ONTIMA SHARMA	MS. MANJU AGARWALA	BHASKAR JT. DAS
MISS NITU HAWELIA	TAPAN ROY	MOBARAQUE HUSSAIN	BIBEKA NANDA GOGOI
RAHUL BEZBARUAH	MOINUL HOQUE ANSARY	PURBADRI BANERJEE	DHRUBOJYOTI CHAKRABORTY
ABU NASERUDDIN AHMED	MD. RAHMAT ALI (II)	MRS. C. BARUAH TALUKDAR	MS. ARUNDHUTI BARUAH
SUMIT DAS	MISS MARY GOGOI	ZAKIR HUSSAIN	ARUNANGSHU DHAR
SANACHOWBA SINGHA	IDRISH CHOWDHURY	MAZHARUL ISLAM	MS. SHABANA A. CHOWDHURY
YUNUSH AHMED	MS. MINAKSHI BHATTACHARJEE	MRIDUL KR. BORAH	TAPAN RANJAN DEURI
MISS RITA DEVI	JYOTIRMOY PATOWARY	MRS. NANDITA NATH	MANOJ KR. SARMA (III)
N. ANIX SINGH	SHEELADITYA	MISS KALPANA TALUKDAR	MRIDUPAWAN GOSWAMI
BANDAN KR. KAR	MADHURYA MAHANTA	BHUPEN KUMAR	AMLAN SARMA
BIKRAM MALAKAR	MISS SHEHNAZ RASUL	MS. MITALI GOGOI	MS. MADHURIMA DUTTA
LALIT KR. MINDA	RASIDUL HUSSAIN	MISS RULI BARUAH	AMIT GOYAL
MD. FAJLEY K.R. AHMED	MISS ANJANA SINGHA	DIGBIJOY MANDAL	DEBASISH SINGHA
AMZAD HUSSAIN	MD. ABUBAKKAR SIDDIQUE	SANTANU PARASHAR	YADAV P. DAS
PHANINDRA KALITA	ABDUL AWAL	MS. MRINALEE BHUYAN	JAGAT CH. BORAH
JITEN PAYENG	SOHEL ALIM	SWAPAN KUMAR DAS	ANGSHUMAN SARMA
MS. KABERI DEKA	JAHID M. A. CHOWDHURY	MS. ALPANA SAIKIA	MS. TINKU SOM
PRADIP KR. KALITA (II)	MISS JULFIYA BEGUM	MISS NASHREEN AHMED	MD. IMRUL HASSAN
SANTANU BORA	MD. HOSNUL HOQUE	MISS NILAKSHI BARMAN	MS. APARAJITA BHUYAN
KARABI KALITA	TRIDIB BAIDYA	SAIKH MD. A. PAHLAVI	BHUPEN SARMA
MISS MANIKA CHOWDHURY	SANTANU KR. SARKAR	SHAH NEWAJ AHMED	BISHWAJYOTI PATHAK
MISS RUMA DAS	PRASANTA S. DEKA	MRS. ABHINANDITA CHAKRABARTY	AZIM H. LASKAR
RAFIQUL ISLAM (IV)	MS. BINITA SWARGIARY	MRS. NIBEDITA SARMAH	MRS. SUNITA MEDHI CHOWDHURY
MASTER SHELIM	MISS SNIGDHA DAS	MANASH HALOI	RANJAN KR. SAIKIA
MRS. SUNITI KALITA	ATANU GANGULY	MISS SUSMITA KANUNGOE	MS. ANJU AGARWAL
MD. NEKIBUDDIN AHMED	BHARGAV SARMA	MS. TEENA SHARMA	MS. JULIE BEGUM
RAJIB BORPUJARI	TALAT H. HAZARIKA	MS. MANISHA SARMAH	RUPAM SARMA
DIGANTA BARMAN	DIPAYAN DUTTA	MISS BIJU RANI KALITA	K. ENATOLI SEMA
SAMIR DA	GHANASHYAM DAS	MISS BARASHA DAS	JASHADHIR DAS
ABDUL HASHEM KHANDAKER	NAYANJYOTI MEDHI	SAMUDRAGUPTA DUTTA	KAJIMUL H. BARUAH
DR TILOK DASGUPTA	MS. MOON MOON LASKAR	MISS KABITA GOSWAMI	MRS. DAISY B. GOGOI
ASHIM KUAMR BARUAH	DILIP DEY	RAJEEB KALITA	UJJWAL KR. DAS
SANJAY SINGH	MANOJ KR. SARMA (II)	TRIDEEP BARUAH	DIGANTA SARMA
PRATIM KR. CHAKRABORTY	MRS. JENNIFER ZAMAN	MS. AFSANA IRFAN	PARTHIV K. GOSWAMI
MOHD. INAM UDDIN	GURVINDER SINGH SODHI	MRS. DIKSHA H. BAROOWA	MS. PRITI REKHA BARUAH
NEELOTPAL DEKA	MD. GIASH UDDIN	MS. TRIPTI PATOWARY	MS. MANIKA DAS
MS. RUBINA SULTANA	MS. JULIANA RAHMAN	KRISHNA KT. DAS	MRS. CHINOO ROY SARKAR
PARSWAJYOTI DAS NAIR	MUSTAKIM RAHMAN	NAYAN MONI HAZARIKA	MS. USHA DAS
MS. AYESHA SIDDIKA	PRANJAL BORTHAKUR	ZAKIR HUSSAIN (II)	MS. BIJITA SARMA
MS. BHARATI MUKHERJEE	BIPUL KR. DAS	ABDUS S. AKAND	MD. SHAFIQUE KHAN
MS. MALABIKA P. GOGOI	ASHOK KR. BORAH (2)	MRS. SABINA YESMIN (II)	SAMEER AHMED
SRAVAN KR. TALUKDAR	MISS PALLAVI TALUKDAR	MRIDUL MAHANTA	BIKASH JAIN
HIFZUL I. CHOWDHURY	INDRAJEET SHARMA	MRS. SONGITA MAHANTA	
SUSHANTA DAS	SUKUMAR SARMA	ABDUL GONI	

Received from the executant,
satisfied and accepted

Advocate

Mr/Ms..... will lead

And Accepted

And Accepted

Advocate

Advocate

Advocate



The Central Administrative Tribunal

From,

SHY-

47

A. Syed Advocate

To. Mr. J. Singh S.C. Railway.

Ref:-

Please find herewith a copy of my signed application, which is going to be moved in this trouble court today.

Please receive and acknowledge in June

Yours faithfully

Advocate

Service copy could not be served on Mr. S.C. Railway as he was not available in the CAT. The copy would be served on him in his official chamber today see 10/3/06.

10/3/06

Advocate